

**IN THE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI  
ORIGINAL APPLICATION NO. 326 of 2024**

**IN THE MATTER OF:**

**JOGINDRA KUMAR**

**...Applicant**

**Versus**

**State of Uttar Pradesh**

**...Respondent**

**INDEX**

<b>S.NO</b>	<b>PARTICULARS</b>	<b>PAGE NO.</b>
1.	Joint Committee Inspection Report on behalf of District Magistrate, Muzaffarnagar along with the Affidavit	1- 56

**THROUGH**



**PRIYANKA SWAMI**  
Advocate

Counsel for the State of UP.

F- 13, Ground Floor, Jangpura Extension,

New Delhi- 110014

Date: 16.12.2024.

NOTARY

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI**

**ORIGINAL APPLICATION NO. 326/2024** NOTARY

IN THE MATTER OF :

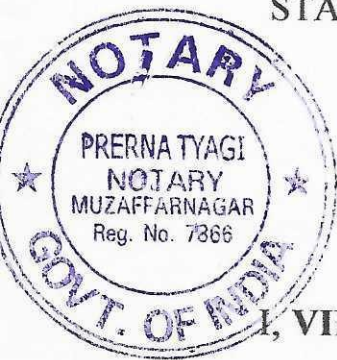
JOGINDRA KUMAR

...APPLICANT

Vs

STATE OF U.P. & ORS.

...RESPONDENTS



**AFFIDAVIT**

NOTARY

I, **VIKAS KASHYAP** aged about 37 years S/o Shri Ram Singh Kashyap is presently posted **CITY MAGISTRATE, MUZAFFARNAGAR** do hereby solemnly affirm and state on oath as under :

1. That the deponent is working on the above mentioned post and has been nominated as authorized officer for conducting inspection with the joint committee in the captioned matter and well conversant with the facts and circumstances of the case and as such I am well conversant to swear this affidavit.

2. That this Hon'ble National Green Tribunal, Principal Bench, New Delhi (hereinafter referred as Hon'ble Tribunal) vide its order dated 10.09.2024 in Original Application No. 326 of

NOTARY

PRERNA TYAGI  
NOTARY  
MUZAFFARNAGAR

16 DEC 2024

NOTARY

2024 in the matter of Jogindra Kumar Vs State of U.P. & Ors.  
instructed the following :-

“.....3. While filing the final report the Joint Committee will  
duly scrutinise the above record in refers to the allegation made  
in the O.A. and will submit its conclusions.

NOTARY

NOTARY

4. The Joint Committee in this Interim Report has sought some  
more time for submission of the Final Report. Hence, we accept  
the prayer made by the Joint Committee and grant further three  
weeks time to file Final Report.

NOTARY

5. Though the Respondent No. 3 is served but the said  
respondent is neither represented nor any reply has been filed by  
him.

NOTARY

6. The respondents are granted four weeks time to file reply by  
way of affidavit.

7. List on 18.12.2024.”

NOTARY

3. That the previous District Magistrate, Muzaffarnagar, had duly  
nominated the undersigned to conduct an inspection in collaboration  
with the Joint Committee, as per the note sheet dated 22.06.2024. The  
joint inspection was conducted by the undersigned along with the  
committee during the tenure of the then District Magistrate,  
Muzaffarnagar. However, since the said District Magistrate was  
transferred to Agra as the District Magistrate on 15.09.2024, the  
undersigned, who represented the district administration during the  
inspection, is filing the present affidavit in the matter.

PRERNA TYAGI  
NOTARY  
MUZAFFARNAGAR

2

NOTARY

16 DEC 2024

2

4. The report of Joint Committee is attached herewith as Annexure-1 before this Hon'ble Tribunal for perusal and kind consideration.

NOTARY

NOTARY

Deponent

VERIFICATION

NOTARY

Verified on solemn affirmation at Muzaffarnagar on this \_\_\_\_ day of December 2024, that the contents of the foregoing affidavit are true and correct to the best of my knowledge and no part of it is false and nothing material has been concealed therefrom.

NOTARY

Deponent



*Vikas Kashyap*  
The deponent .....  
is/are identified by .....  
I have satisfied myself by examining the  
deponent who understands the contents  
of the affidavit which has been read out and  
explained by me to the deponent. Fee.....  
Charged Rs.....  
NOTARY DISTRICT MUZAFFARNAGAR

PRERNA TYAGI  
NOTARY  
MUZAFFARNAGAR

Identified by  
*[Signature]*

16 DEC 2024

## Contents

<b>1. Hon'ble NGT order dated 22.03.2024 in O.A. No. 326 of 2024</b>	<b>2</b>
<b>2. Hon'ble NGT order dated 22.05.2024 in O.A. No. 326 of 2024</b>	<b>2</b>
<b>3. Action taken by Committee</b>	<b>3</b>
<b>4. Interaction with Applicant and injured persons</b>	<b>5</b>
<b>5. Verification of ash handling and disposal method of M/s Triveni Engineering &amp; Industries Ltd. Sugar unit Khatauli, Muzaffarnagar</b>	<b>6</b>
<b>5.1 Sugar Unit</b>	<b>6</b>
<b>5.2 Co-generation Unit</b>	<b>6</b>
<b>5.3 Ash generation, handling and management</b>	<b>7</b>
<b>5.3.1 Details of boilers installed in sugar plant</b>	<b>7</b>
<b>5.3.2 Details of boilers installed in cogeneration plant</b>	<b>8</b>
<b>5.3.3 Assessment of ash generation by the committee</b>	<b>9</b>
<b>a) Estimate of ash generated during crushing season 2022-23:</b>	<b>9</b>
<b>b) Ash disposal during crushing season 2022-23:</b>	<b>10</b>
<b>c) Estimate of ash generated during crushing season 2023-24:</b>	<b>10</b>
<b>d) Ash disposal during crushing season 2023-24:</b>	<b>11</b>
<b>5.3.4 Verification and estimation of ash disposal in farmer's field/brickkiln plot/unit's own land</b>	<b>11</b>
<b>5.3.5 Fly ash disposal without agreement</b>	<b>14</b>
<b>6. Conclusion</b>	<b>14</b>
<b>7. Recommendations of the committee to ensure safe disposal of fly ash</b>	<b>15</b>
<b>8. SIGNATURE OF THE INSPECTING OFFICIALS</b>	<b>17</b>
<b>Annexure -A</b>	<b>18</b>
i. Survey of surrounding areas of M/s Triveni Engineering & Industries Ltd. Sugar unit Khatauli, Muzaffarnagar	18
ii. Visit to site mentioned by Applicant in the application	19
iii. Visit to Site where burning accident took place (location between the village Ladpur and village Umarpur-Lisora)	21
iv. Interaction with the complainant, affected persons and villagers	21

**Inspection report in compliance to Hon'ble National Green Tribunal order dated 22.05.2024 in Original Application No. 326/2024 in the matter of Jogindra Kumar vs State of U.P. & Ors.**

**1. Hon'ble NGT order dated 22.03.2024 in O.A. No. 326 of 2024**

*5. Respondent No. 2 is directed to file a comprehensive report in respect of the allegation made in the OA and the remedial/punitive action taken by the said respondent at least one week before the next date of hearing.*

In compliance of Hon'ble NGT order dated 22.03.2024, inspection of M/s Triveni Engineering & Industries Ltd. Sugar unit Khatauli, Muzaffarnagar was carried out by Uttar Pradesh Pollution Control Board (UPPCB), Regional Office, Muzaffarnagar on 03.05.2024 for verification of the complaint. The detailed inspection report of the above mentioned inspection was filed vide e-mail dated 17.05.2024.

**2. Hon'ble NGT order dated 22.05.2024 in O.A. No. 326 of 2024**

Further, vide Hon'ble NGT order dated 22.05.2024 (attached as **Annexure-1**) in the matter of Jogindra Kumar vs State of U.P. & Ors. directed the following:

*"8. .... report of the UPPCB does not reflect the complete picture in respect of dumping of fly ash by the roadside by the respondent no.4 and consequential injuries to the residents."*

*9. To ascertain the correct factual position, we form a Joint Committee comprising of the following:*

*(i) Representative of the Member Secretary, CPCB;*

*(ii) RO, MoEF&CC, Lucknow, UP;*

*(iii) District Magistrate, Muzaffarnagar.*

• *District Magistrate, Muzaffarnagar will act as nodal agency for compliance and coordination.*

*"10. Joint Committee will visit the site, ascertain the truthfulness of the allegation, extent of dumping of fly ash at the public places and persons/mill/industrial unit responsible for the same, guidelines/protocol on disposal of ash applied to sugar units, burn injuries, if any, received by the residents of the area from that dumped fly ash and submit the report before the Tribunal*

*within eight weeks by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/ OCR Support PDF and not in the form of Image PDF.*

### **3. Action taken by Committee**

District Magistrate (DM), Muzaffarnagar, vide letter dated 27.08.2024 communicated that the Joint Committee will carry out a survey of M/s Triveni Engineering & Industries Ltd., Sugar unit- Khatauli, Muzaffarnagar on 30.08.2024 in compliance to the Hon'ble NGT order dated 22.05.2024 in O.A. No. 326/2024 Jogindra Kumar Vs State of Uttar Pradesh & Ors.

Accordingly, committee comprising of District Magistrate (DM), Muzaffarnagar, Shri Vikas Kashyap, City Magistrate-Muzaffarnagar, Dr. A. K. Gupta, Scientist-'E', Ministry of Environment, Forest & Climate Change (MoEF&CC), Lucknow and Smt. Reena Satavan, Scientist 'E', Central Pollution Control Board (CPCB) visited the site on 30.08.2024. During visit Shri Imran Ali, AEE, Regional Office, Uttar Pradesh Pollution Control Board (UPPCB), Muzaffarnagar, was also present.

The details of the action taken by Committee are mentioned below:

- a. Survey of surrounding areas of M/s Triveni Engineering & Industries Ltd. Sugar unit Khatauli, Muzaffarnagar
- b. Visit to site mentioned by Applicant in the application
- c. Visit to site where burning accident took place (location between the village Ladpur and village Umarpur-Lisora)
- d. Interaction with the complainant and affected persons and villagers
- e. Assessment of ash handling and disposal by M/s Triveni Engineering & Industries Ltd. Sugar unit Khatauli, Muzaffarnagar during crushing season 2022-23 and 2023-24

In this matter, on behalf of City Magistrate, an interim report dated 09.09.2024 was filed before Hon'ble NGT.

The locations mentioned by the applicant in the original application, where allegedly the sugar unit M/s Triveni Engineering & Industries Ltd. Sugar unit, Khatauli, Muzaffarnagar dumped the fly ash were visited by the committee.

The findings/observations at the sites mentioned by the applicant in original application vis a vis remarks of the applicant and UPPCB findings in the inspection dated 03.05.2024 are tabulated below:

**Table 1: Findings as per joint committee visit on 30.08.2024**

S.N.	Locations mentioned in original application	Description of the site in the application filed by the complainant	UPPCB Findings as per inspection dated 03.05.2024	Joint inspection findings as per inspection dated 30.08.2024																												
1.	Khatauli Mirapur Road (Originate from Khatauli town)  (29.2776, 77.773983; 29.277097, 77.76989; 29.277503, 77.773796; 29.277214, 77.766303)	The fly ash is being disposed of illegally by M/s Triveni Engineering & Industries Ltd. Sugar unit Khatauli, Muzaffarnagar on both side of the Khatauli- Miranpur Road and Jansath Flawda Road.	-----	- The Committee surveyed a stretch of approximately 9 kilometres on Khatauli-Mirapur Road towards Mirapur (refer pic. 11 to 16). During survey, no fly ash was found dumped along the roadside. - The Lat. long. of the surveyed locations are as follows: <table border="1"> <thead> <tr> <th>S.N.</th> <th>Location</th> <th>Lat.</th> <th>Long.</th> </tr> </thead> <tbody> <tr> <td>1.</td> <td>Palri (Khatauli Mirapur Road)</td> <td>29.27783887</td> <td>77.77994537</td> </tr> <tr> <td>2.</td> <td>Bahsuma Khatauli Road</td> <td>29.27971122,</td> <td>77.80339953</td> </tr> <tr> <td>3.</td> <td>Khatauli Mirapur Road</td> <td>29.27986037</td> <td>77.806016</td> </tr> <tr> <td>4.</td> <td>Khatauli Mirapur Road</td> <td>29.280912</td> <td>77.81794704</td> </tr> <tr> <td>5.</td> <td>Kheri Kuresh (Khatauli Mirapur Road)</td> <td>29.28221667</td> <td>77.82299117</td> </tr> <tr> <td>6.</td> <td>Khatauli Mirapur Road</td> <td>29.28192274</td> <td>77.82238463</td> </tr> </tbody> </table>	S.N.	Location	Lat.	Long.	1.	Palri (Khatauli Mirapur Road)	29.27783887	77.77994537	2.	Bahsuma Khatauli Road	29.27971122,	77.80339953	3.	Khatauli Mirapur Road	29.27986037	77.806016	4.	Khatauli Mirapur Road	29.280912	77.81794704	5.	Kheri Kuresh (Khatauli Mirapur Road)	29.28221667	77.82299117	6.	Khatauli Mirapur Road	29.28192274	77.82238463
S.N.	Location	Lat.	Long.																													
1.	Palri (Khatauli Mirapur Road)	29.27783887	77.77994537																													
2.	Bahsuma Khatauli Road	29.27971122,	77.80339953																													
3.	Khatauli Mirapur Road	29.27986037	77.806016																													
4.	Khatauli Mirapur Road	29.280912	77.81794704																													
5.	Kheri Kuresh (Khatauli Mirapur Road)	29.28221667	77.82299117																													
6.	Khatauli Mirapur Road	29.28192274	77.82238463																													
2.	Jansath -Flawda Road (Originate from Khatauli town) (Lat.- 29.289826, Long.- 77.763664; Lat.- 29.289617, Long.- 77.763535)	1.At Jansath - Flawda road, heap of fly ash was found dumped on the roadside, where the applicant Shri Joginder Singh fell into the heap and burnt his leg and hand. 2.Another incident dated 26.11.2023 on Jansath- Falwda road occurred, wherein Munesh Devi w/o Lt. Madan Singh stepped in to the	This area is in between highway and the agricultural land and during visit it was observed that fly ash up to depth of 1.5 meter from the ground level has been dumped previously which is now covered with soil and grass.	During the visit to the site where allegedly applicant Shri Joginder Singh & Smt. Munesh Devi sustained burn injuries due to fly ash disposal following was observed:  i. This site is a buffer zone between the Khatauli-Jansath Road and agriculture land located mid-way of Ladpur & Umarpur-Lisora villages. The site was found covered with green grass & shrubs and no flyash was visible at the site in question. Also, it is pertinent to mention here that committee visit took place during post-monsoon season. ii. Interaction with the present Gram Pradhan Sh. Vipin Kumar and former Gram Pradhan Sh. Mukesh Kumar of Ladpur village regarding the dumping of fly ash generated from the sugar unit at this location was also done. They informed that few year ago fly ash, construction & demolition waste, etc. was																												

S.N.	Locations mentioned in original application	Description of the site in the application filed by the complainant	UPPCB Findings as per inspection dated 03.05.2024	Joint inspection findings as per inspection dated 30.08.2024																												
		fly ash lying alongside the road. She got serious burn injuries all over legs and hands. 3. Another victim, a 16-year-old boy named Master Umang Tomar S/o Satyendra Tomar stepped in to the fly ash dumped on the road and got his legs burnt at the Khatauli-Mirapur road.		<p>used by Gram Panchayat for filling of pot-holes along the road formed during levelling of Khatauli-Jansath Road. No details about the quantity of fly ash used for the purpose were provided by Gram Panchayat to the committee.</p> <p>Apart from the locations mentioned by the applicant, the survey of approximately 6 kilometres stretch on Khatauli-Jansath Road towards Village-Ladpur was also carried out.</p> <p>i. During the survey, no fly ash was found dumped along the roadside or in the open fields throughout the entire 9 km stretch (refer pic 17 to 19).</p> <p>ii. Additional locations visited by the joint committee on Jansath – Flawda Road are as follows:</p> <table border="1"> <thead> <tr> <th>S.N.</th> <th>Location</th> <th>Lat.</th> <th>Long.</th> </tr> </thead> <tbody> <tr> <td>1.</td> <td>Rasulpur Kailaura</td> <td>29.27920599</td> <td>77.79811266</td> </tr> <tr> <td>2.</td> <td>Umarpur Lisora</td> <td>29.29038297</td> <td>77.76433087</td> </tr> <tr> <td>3.</td> <td>Upper Ganga Canal Road, Buwara Kalan</td> <td>29.29018701</td> <td>77.76407313</td> </tr> <tr> <td>4.</td> <td>Jansath Road, Ladpur (Burning of solid waste in small quantity was observed)</td> <td>29.2884194</td> <td>77.76211308</td> </tr> <tr> <td>5.</td> <td>Jansath Road, Ladpur (No fly ash disposal observed)</td> <td>29.2882241</td> <td>77.761954</td> </tr> <tr> <td>6.</td> <td>Rasulpur Kailaura</td> <td>29.2792099</td> <td>77.79811266</td> </tr> </tbody> </table>	S.N.	Location	Lat.	Long.	1.	Rasulpur Kailaura	29.27920599	77.79811266	2.	Umarpur Lisora	29.29038297	77.76433087	3.	Upper Ganga Canal Road, Buwara Kalan	29.29018701	77.76407313	4.	Jansath Road, Ladpur (Burning of solid waste in small quantity was observed)	29.2884194	77.76211308	5.	Jansath Road, Ladpur (No fly ash disposal observed)	29.2882241	77.761954	6.	Rasulpur Kailaura	29.2792099	77.79811266
S.N.	Location	Lat.	Long.																													
1.	Rasulpur Kailaura	29.27920599	77.79811266																													
2.	Umarpur Lisora	29.29038297	77.76433087																													
3.	Upper Ganga Canal Road, Buwara Kalan	29.29018701	77.76407313																													
4.	Jansath Road, Ladpur (Burning of solid waste in small quantity was observed)	29.2884194	77.76211308																													
5.	Jansath Road, Ladpur (No fly ash disposal observed)	29.2882241	77.761954																													
6.	Rasulpur Kailaura	29.2792099	77.79811266																													

#### 4. Interaction with Applicant and injured persons

The Committee had interaction with the complainant (Shri Joginder Kumar S/o Sh. Sukhbir Singh) resident of Ladpur, Khatauli, Muzaffarnagar, to ascertain the truthfulness of the complaint/ allegation. Applicant Shri Joginder Singh, runs a small food chaat cart adjacent to the boundary wall of sugar unit. As an ID proof, complainant presented his AADHAR card before the joint committee. Copy of AADHAR card of complainant is attached as **Annexure – 2**. He informed about sustaining burn injuries in the month of May, 2023

between the village Ladpur and village Umarpur Lisora due to accidental fall into a heap of fly ash dumped along the road side and he showed burn marks on his feet (refer pic 20 and 21). He also submitted written statement about the same. Copy of the statement is attached as **Annexure – 3**.

As Smt. Munesh Devi (injured person) was not present at home, therefore interaction with her son Shri Ajay Kumar was held in the presence of Gram Pradhan of Ladpur village. He informed the committee that indeed his mother suffered burn injuries in November, 2023 due to fall in hot ash dumped along Khatauli-Jansath Road between Ladpur village and Umarpur Lisora village (refer pic 22).

## **5. Verification of ash handling and disposal method of M/s Triveni Engineering & Industries Ltd. Sugar unit Khatauli, Muzaffarnagar**

### **5.1 Sugar Unit**

“During visit, the unit was found non-operational due to off season. Crushing season 2023-24 commenced on 27.10.2023 and ended on 10.05.2024. The sugar unit is having a cane crushing capacity of 16000 Tonnes per day. The unit has obtained Consolidated Consent & Authorization issued by UPPCB dated 30.11.2023 under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981 with a validity upto 31.12.2024” (**Refer Annexure – 4**).

The industry has installed 02 nos. of bagasse fired boilers (40 TPH and 65 TPH) having wet scrubber as Air Pollution Control Devices (APCDs) in sugar unit.

The expansion of the project (Sugar Industry) has not obtained required Environmental Clearance from MoEF&CC/SEIAA so far.

### **5.2 Co-generation Unit**

The unit is having a separate Consent to Operate (CTO) issued by UPPCB dated 17.12.2021 under Section-25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21/22 of the Air (Prevention & Control of Pollution) Act, 1981 with a validity upto 31.12.2024 (attached as **Annexure – 5**) having co-generation plant of 45 MW. In co-generation

plant, 02 nos. of bagasse fired boilers (capacity 120 TPH each) are installed Electrostatic Precipitator (ESP) as Air Pollution Control Device (APCD).

### 5.3 Ash generation, handling and management

The committee visited the cogeneration plant and boiler area of sugar plant and observed following w.r.t. handling of boiler fly ash or bottom ash generated by the bagasse fired boilers:

#### 5.3.1 Details of boilers installed in sugar plant

S.N.	Boiler Capacity	Type of Fuel	APCD	Height of Stack
1.	40 TPH (01 nos.)	Bagasse	Wet scrubber	40 meter combined stack height from ground level
2.	65 TPH (01 nos.)	Bagasse	Wet scrubber	

- As observed, the industry has installed ash decanter for wet scrubber and bottom ash. The details of the same are as following:

Boiler flue gas passed through wet scrubber operated on recirculated water from Clarifier pit.



Clarifier Bottom slurry is sent to ash decanter which separates ash in very slow moving perforated rake type conveyer decanter.



Ash from above decanter is loaded on trolley placed at its discharge chute continuously.



Clear water of ash clarifier / ash decanter is recirculated to wet scrubbing system.



Ash removed from furnace bottom is dumped in ash decanter.

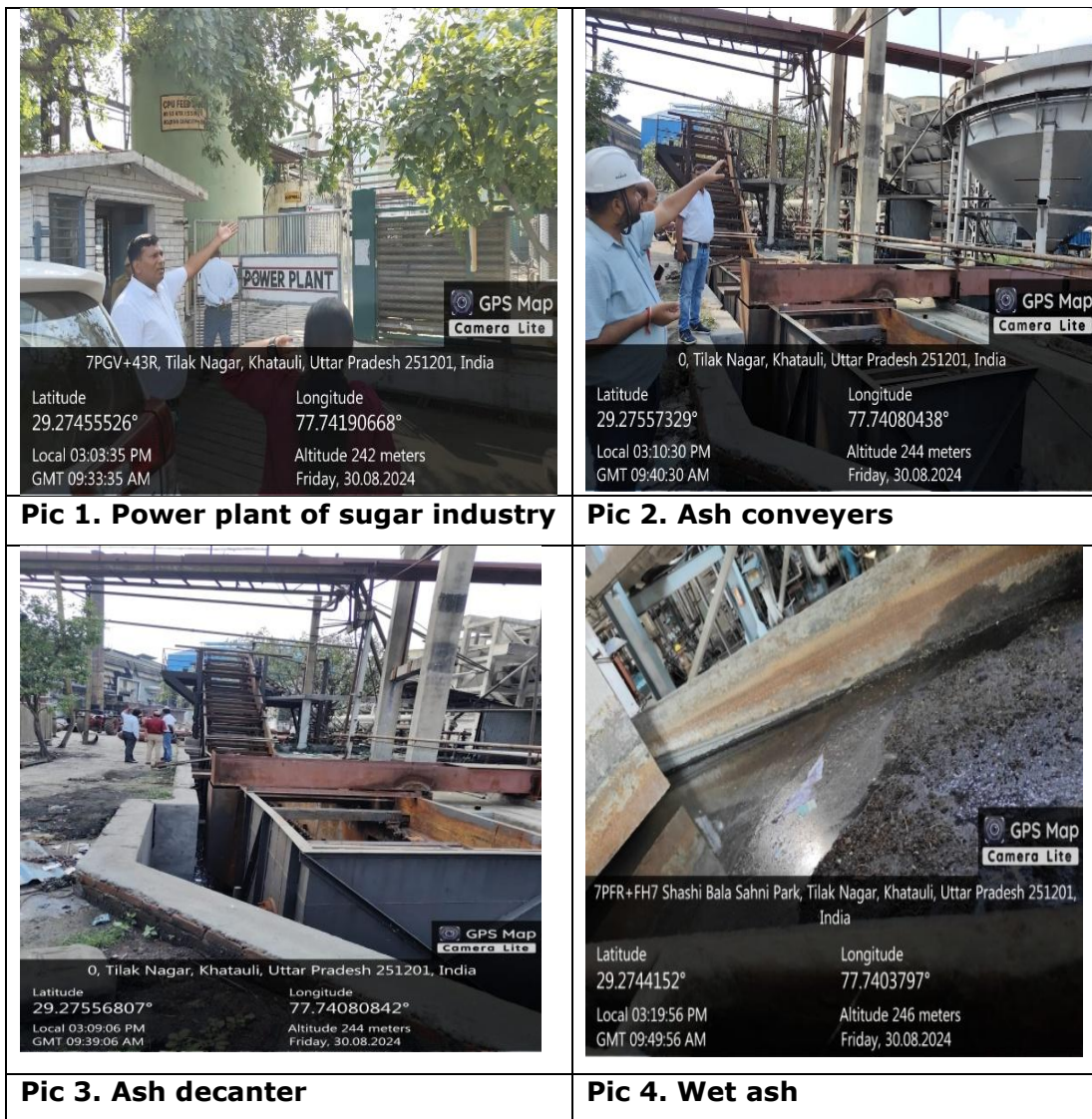
- The committee has observed that there is no facility in the unit premises to store the ash generated from the bagasse fired boilers.

During visit, the industry provided the purchase/work order for "ash handling fabrication and erection work" dated 28.06.2023 to the Committee. As per the applicant (Shri Jogindra Kumar), he allegedly suffered from burn injuries due to stepping into the heap of fly ash in May, 2023. It is evident that the unit has installed ash decanter after the incident reported by the Applicant.

### 5.3.2 Details of boilers installed in cogeneration plant

S.N.	Boiler Capacity	Type of Fuel	APCD	Height of Stack
1.	120 TPH (01 nos.)	Bagasse	ESP	74 meter stack height from ground level
2.	120 TPH (01 nos.)	Bagasse	ESP	74 meter stack height from ground level

- The ash from ESP is collected in the ash silo, from there the screw conveyer with the automatic water sprinkler system (ash conditioner) is used to transfer the silo ash to the trolley. Water sprinkler system are governed by the temp logic system to maintain the water flow in the screw conveyer. As informed by the unit representative, for water sprinkling system the treated effluent from ETP is used; however, as the plant was not in operation, the same could not be verified. Cooled ash is filled into the trolley for final disposal. The layout of the ash handling arrangement installed at boiler is attached as **Annexure – 6**.
- For continuous removal of dry bottom ash, water cooled screw conveyor and submerged belt conveyers are installed in cogeneration plant. The system has a water filled hopper inside lined with castable refractory, which collects the bottom ash falling from the furnace.



**5.3.3 Assessment of ash generation by the committee**

Unit is using bagasse as fuel in all the 04 boilers installed in the plant. As the complainant Shri Joginder Singh allegedly suffered from burn injuries in the month of May, 2023, and Smt. Munesh Devi suffered alleged burn injuries in November, 2023; therefore, the Committee assessed the quantity of ash generation and disposal during two crushing seasons, i.e. 2022-23 and 2023-24.

**a) Estimate of ash generated during crushing season 2022-23:**

Based on the "final manufacturing report - RT 8 (C) for the crushing season 2022-23, total 9878.77 MT of ash was estimated. Details regarding the calculation of the ash generation in crushing season 2022-23 is tabulated below:

**Table 2: Calculation of ash generation based on steam consumption in sugar plant and bagasse utilized in cogeneration plant as per RT 8 (C) in the crushing season 2022-23.**

<b>Particulars</b>	<b>Crushing Season 2022-23</b>
Total cane crushed (MT)	2485489.98
Total bagasse recovered on cane (MT) (28.44%)	706873.35
Steam consumption on cane (MT) (47.05%)	1169423.03
1 Ton of Bagasse fire generate steam (MT)	2.3
1169423.04 Ton steam generation require bagasse (MT)	508444.79
Bagasse sent to co-generation plant (MT) (21.24%)	150139.90
Total bagasse consumed (MT)	658584.69
Bagasse remains unutilized (MT)	48288.66
Ash generation @ 1.5% from cogeneration plant (MT)	2252.09
Ash generation @ 1.5% from Sugar plant (MT)	7626.67
<b>Total Ash generation (MT)</b>	<b>9878.77</b>

**b) Ash disposal during crushing season 2022-23:**

- i. As per the record provided by the unit and mentioned in UPPCB report dated 17.05.2024, the total ash generated i.e. 10554.35 MT during crushing season 2022-23 was used for land filling on sugar mill plot/land located behind the ETP area of sugar mill (Lat-29.2840554, Long-77.74171977).
- ii. As per the calculation of committee, the ash generation for the crushing season 2022-23 was estimated as 9878.77 MT against 10554.33MT as per the sugar mill record and UPPCB inspection report dated 17.05.2024 (about 6% variation in the calculated and logbook record). It was observed that the entire quantity of ash generated during crushing season 2022-23 was disposed on approx. 4 acre of land located behind sugar mill ETP area which was found levelled & covered with soil & grass/shrubs.

**c) Estimate of ash generated during crushing season 2023-24:**

Committee estimated generation of ash based on steam consumption in sugar plant and bagasse utilized in cogeneration plant as per RT 8 (C) in the crushing season 2023-24, which is tabulated below:

**Table 3: Ash generation in the crushing season 2023-24**

<b>Particulars</b>	<b>Crushing Season 2023-24</b>
Total cane crushed (MT)	2398800.97
Total bagasse recovered on cane (MT) (28.73%)	689175.52
Steam consumption on cane (MT) (49.88%)	1196521.92

Particulars	Crushing Season 2023-24
1 Ton of Bagasse fire generate steam (MT)	2.3
1169423.04 Ton steam generation require bagasse (MT)	520226.92
Bagasse sent to co-generation plant (MT) (20.54%)	141556.65
Total bagasse consumed (MT)	661783.57
Bagasse remains unutilized (MT)	27391.95
Ash generation @ 1.5% from cogeneration plant (MT)	2123.35
Ash generation @ 1.5% from Sugar plant (MT)	7803.40
<b>Total Ash generation (Ton)</b>	<b>9926.75</b>

Based on the above table, it was estimated that total 9926.75 MT of ash was generated during the crushing season 2023-24.

**d) Ash disposal during crushing season 2023-24:**

- i. According to the logbook provided by the unit, total 12630.05 MT of ash was transported during crushing season 2023-24 from cogeneration and sugar plant through tractor/ trolley for disposal. Details are tabulated below:

**Table 4: Details of ash transported during crushing season 2023-24 (as provided by the unit)**

Month	Cogeneration	Sugar	Total Trolley	Total Weight (MT)
	Tractor/Trolley	Tractor/Trolley		
Oct, 2023	95	54	149	223.5
Nov, 2023	918	520	1438	1764.9
Dec, 2023	866	617	1483	2094.6
Jan, 2024	896	577	1473	2075.1
Feb, 2024	798	482	1280	1800.3
Mar, 2024	851	529	1380	1942.35
April, 2024	775	526	1301	2214.5
May, 2024	195	117	312	514.8
Total	5394	3422	8816	12630.05

- ii. As per the calculation of committee, the ash generation for the crushing season 2023-24 was estimated as 9926.75 MT against 12630.05 MT ash transported for disposal (about 21% variation in the calculated and record of transported ash). This indicate legacy fly ash was also disposed in the crushing season 2023-24.

**5.3.4 Verification and estimation of ash disposal in farmer's field/ brickkiln plot/unit's own land**

Unit was having agreements with farmers and brick kiln owners for dumping of fly ash at their agricultural fields and brick making sites. The

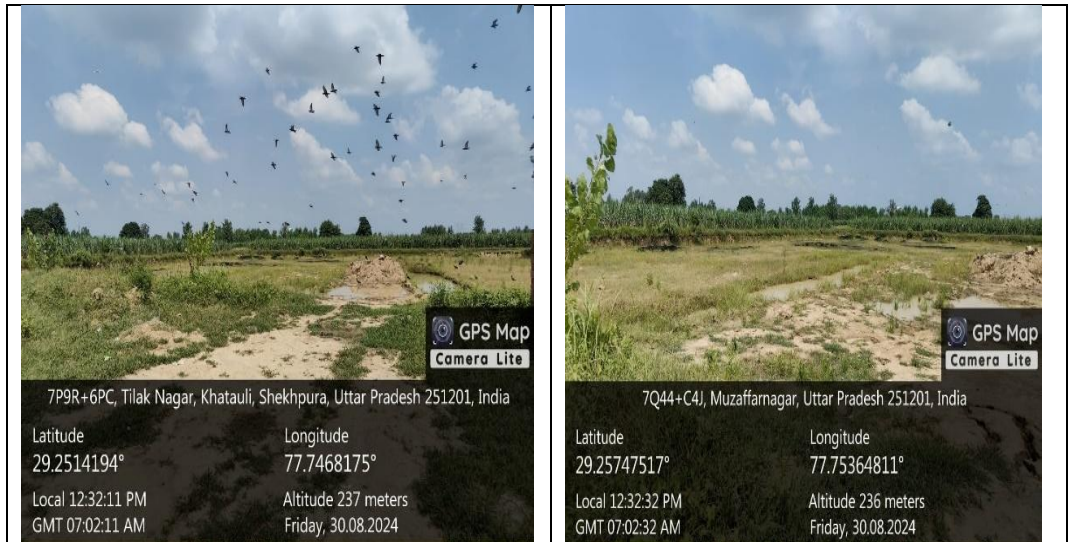
committee visited the sites in accordance with the agreements to estimate the quantum of ash disposed at these sites. After site verification, the quantity of ash disposed in these sites was estimated. The details of the ash disposed are tabulated below:

**Table 5. Estimation of ash disposal in farmer's field/brickkiln plot/unit's own land**

S.N.	Verified Plots/farmer's & Brickkiln Fields	Village	Dimension of Plot	Total Volume of ash dumped (m <sup>3</sup> )	Quantity of ash dumped (MT)
1	Mohd. Shakeel (Farmer)	Mohddinpur	Length = 10 m	300	90
			Width = 10 m		
			Depth = 2 m		
2	Ankit Saini (Farmer)	Sheikhpura	Length = 20 m	600	180
			Width = 15 m		
			Depth = 2 m		
3	Sunil Kumar (Farmer)	Khanjapur	Length = 35 m	1050	315
			Width = 15 m		
			Depth = 2 m		
4	Malik (Farmer)	Safeda Road	Length = 55 m	5500	1650
			Width = 50 m		
			Depth = 2 m		
5	Ompal (Private Play Ground)	Shahpur	Length = 40 m	3600	1080
			Width = 30 m		
			Depth = 3 m		
6	Avinash (Brick Kiln Owner)	Shahpur	Length = 71 m	7242	2172.6
			Width = 51 m		
			Depth = 2 m		
7	Triveni Sugar Mill own land	Khatauli	Length = 150m	21000	6300
			Width = 70 m		
			Depth = 2 m		
<b>Total ash disposed/dumped in farmer's field/brickkiln plots</b>					<b>11787.60</b>

\*Note: Density of wood biomass fly ash 0.3 T/m<sup>3</sup> (Density=mass/volume) ("Utility assessment of biomass fly-ash for production of concrete products" by Jakub Poplawski)

- As per the estimate about 11787.60 MT of ash was estimated to be disposed at the sites out of 12630MT transported during crushing season 2023-24 which indicates difference of approx. 6%.
- As evident from above estimates, during crushing season 2023-24, gap of about 842.45 MT of ash was reflected between the logbook of ash transported by the unit (12630.05 MT) (**refer Table 4**) and ash disposed on sites as per agreements (11787.60 MT) (**refer Table 5**) Inference can be drawn that, the record of 842.45 MT of ash disposal was not available with the unit.



**Pic 5. Ash disposal (own land) (sugar mill road, tilak nagar, khatauli, Shekhpura)**



**Pic 6. Stack of bricks (sugar mill road, tilaknagar, khatauli, Shekhpura)**



**Pic 7. Sugar mill road, Tilak Nagar, Khatauli**

### 5.3.5 Fly ash disposal without agreement

During survey, the committee spotted the site (Lat-29.26730981, Long-77.74140486) located in Shekhpura, where legacy fly ash was found dumped. Unit was not having any agreement for dumping of ash on this site. The total area of this land was estimated as 16340 m<sup>2</sup> (i.e. 4.03 acre). It was observed that ash up to depth of 0.9 meter was filled at this site. The area was found levelled and covered with grass, cattle grazing was also observed. As per estimate approximately 448.23 MT fly ash was disposed off on this ground.



**Pic 8. Ash disposal land (Sekhpura-Khatauli)**

## 6. Conclusion

- i. Committee interacted with the complainant & relative of the other injured person, and burn injuries on their body were observed. However, no case regarding the burn accident due to fly ash dumping was reported in local police station, and no record of medical treatment taken for burn injuries was available in nearby Primary Health Centre. The complainant also confirmed that he had not registered any complaint in the nearby Police Station and neither availed any medical assistance from any registered Health Centre in this matter.
- ii. Committee assessed the ash generation and disposal for the crushing seasons 2022-23 and 2023-24.
  - a. The entire quantity of ash generated during crushing season 2022-23 was disposed on approx. 4 acre of land located behind sugar mill

ETP area which was found levelled & covered with soil & grass/shrubs.

- b. During crushing season 2023-24, gap of about 842.45 MT of ash was reflected between the logbook of ash transported by the unit and ash disposed on sites as per agreements. Inference can be drawn that, the record of 842.45 MT of ash disposal was not available with the unit.
  - c. Another site located at Village- Shekhpura, was spotted where fly ash was found dumped, for which unit was not having any agreement for dumping of ash on this site. As per estimate approximately 448.23 MT fly ash was disposed off on this land.
- iii. Guidelines for the management of the ash (fly ash, bottom ash and pond ash) generated from coal fired Thermal Power Plants (TPPs) and coal mines are available. However, there are no proper guidelines for management & disposal of fly/bottom ash generated from bagasse fired boiler in sugar industries.


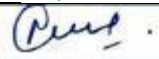

## **7. Recommendations of the committee to ensure safe disposal of fly ash**

- 1.** Suggestive measures for effective handling, disposal and monitoring ash generated by sugar industry are recommended.
  - Improve Record-Keeping: Ensure accurate tracking of ash generation/transportation, disposal and distribution to resolve discrepancies.
  - Enhance Storage Facilities: Install appropriate storage facilities for ash to manage large volumes and improve record accuracy.
  - Verify Disposal Data: Conduct audits to match the number of trolleys used and ash distribution data with actual records.
  - Regular Maintenance: Continue regular maintenance and monitoring of ash handling systems to prevent operational issues and safety incidents.
- 2.** Boiler ash if disposed through landfilling, the site should be:
  - properly demarcated and fenced to restrict human and animal intrusion

- properly capped with top soil (with minimum 30 cm cover to promote vegetation growth) after exhaustion of the capacity of filling site
  - properly lined and made impermeable to avoid any possibility of contamination of surface water & ground water
- 3.** Approval from SPCB should be obtained for site selection, safe operation and for development of vegetation cover after exhaustion of the capacity of filling site.
- 4.** The sugar industries shall establish a manifest system for environmentally safe collection, storage, handling, transfer and disposal of ash. The manifesto shall be submitted to SPCBs for record purpose. Following shall be recommended w.r.t. the implementation of manifest system:
- Manifest shall be prepared by the generator of the boiler/fly ash as well as solid waste.
  - The generator has primary responsibility for the ultimate disposal of the waste and must give the manifest, along with the waste itself, to a licensed/empanelled solid waste transporter.
  - A copy of the manifest must be delivered by the transporter to the authorized recyclers/ waste to energy plants/co-processing plants, having registration on EPR portal.
  - Each time the waste changes hands, a copy of the manifest must be signed. Copies of the manifest to be kept by each party involved and additional copies to be sent to appropriate environmental agencies/SPCBs.
- 5.** The unit shall take membership of "FORUM" (joint FORUM with industry association and SPCB), which is to be established by the UPPCB and specifically dedicated for management of solid wastes (Boiler Ash and ETP sludge) generated by industrial units.
- The unit shall ensure their responsibility and participation in waste management efforts.
  - The unit shall maintain a logbook that records waste quantities, types and disposal methods. This logbook will serve as a crucial reference for waste management audits and assessments.

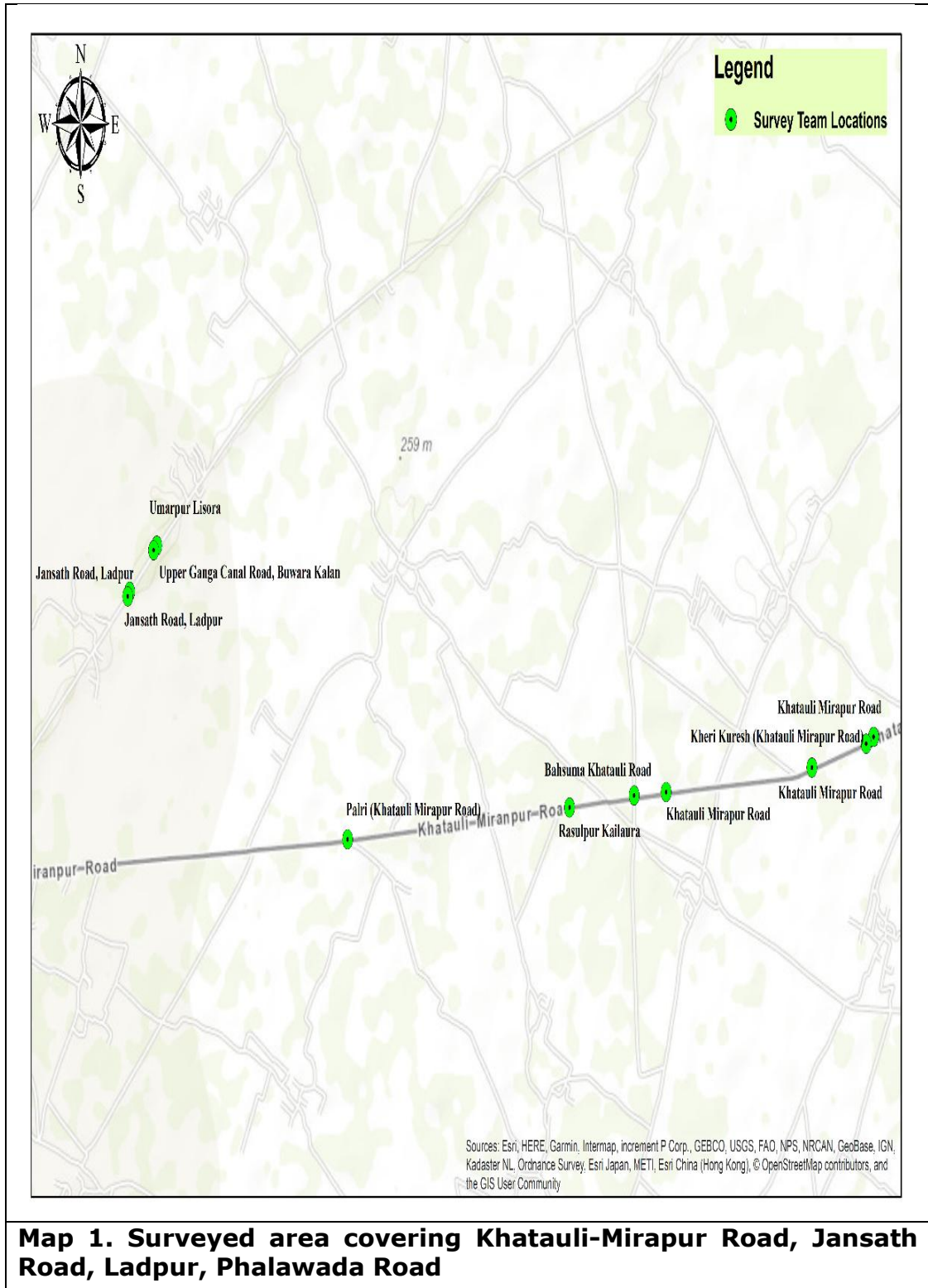
- The unit shall bear the cost associated with waste management, including transportation, treatment and final disposal.
- 6.** The forum should facilitate the proper use of the six-copy manifest system. This includes ensuring generators and transporters understand the color-coded copies and their designated actions:
- White Copy: Forwarded to the State Pollution Control Board (SPCB) by the generator.
  - Light Yellow Copy: Signed and returned to the generator by the transporter.
  - Pink Copy: Retained by the disposal facility operator.
  - Orange Copy: Returned to the transporter by the facility after accepting waste.
  - Green Copy: Forwarded to the SPCB by the facility after disposal.
  - Blue Copy: Returned to the generator by the facility after disposal.

### **8. SIGNATURE OF THE INSPECTING OFFICIALS**

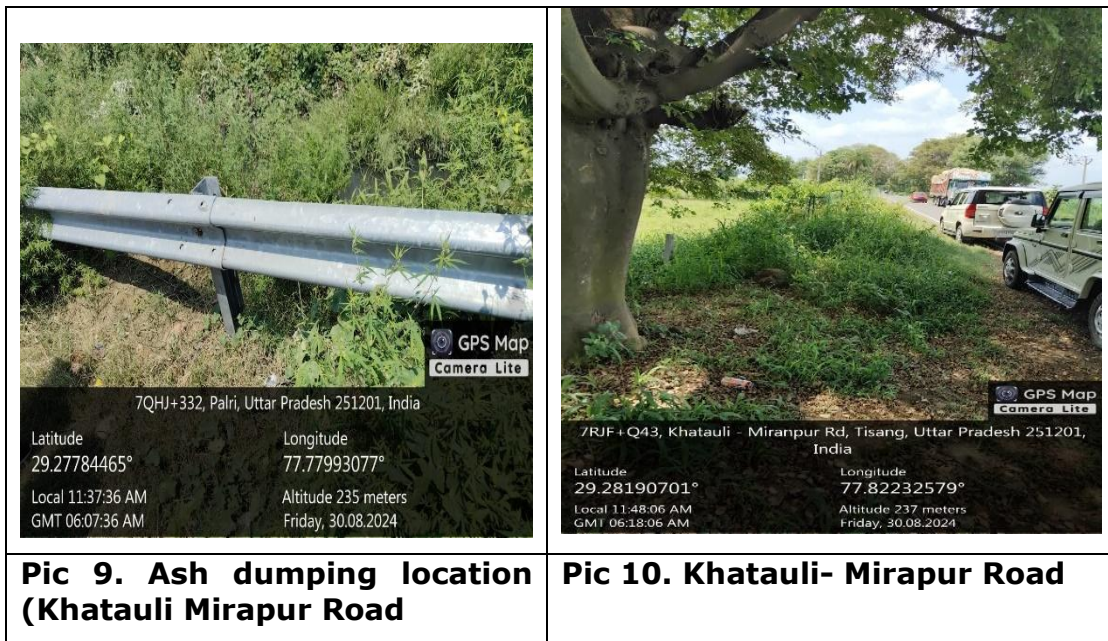
<b>S. No.</b>	<b>Name of the Officials</b>	<b>Signature</b>
1.	Shri Vikas Kashyap, City Magistrate, Muzaffarnagar	
2.	Mrs Reena Stavan, Scientist- 'E', CPCB, Delhi	
3.	Dr. A. K. Gupta, Scientist- 'E', MoEF&CC, Lucknow	

**Annexure -A**

- i. Survey of surrounding areas of M/s Triveni Engineering & Industries Ltd. Sugar unit Khatauli, Muzaffarnagar



ii. Visit to site mentioned by Applicant in the application



**Table 1: Locations on Khatauli-Mirapur Road**

S.N.	Latitude	Longitude	Location Name
1.	29.27783887	77.77994537	Palri (Khatauli Mirapur Road)
2.	29.27971122	77.80339953	Bahsuma Khatauli Road
3.	29.27986037	77.806016	Khatauli Mirapur Road
4.	29.280912	77.81794704	Khatauli Mirapur Road
5.	29.28221667	77.82299117	Kheri Kuresh (Khatauli Mirapur Road)
6.	29.28192274	77.82238463	Khatauli Mirapur Road



**Pic 11. Palri (Khatauli Mirapur Road) (29.27783887, 77.77994537)**



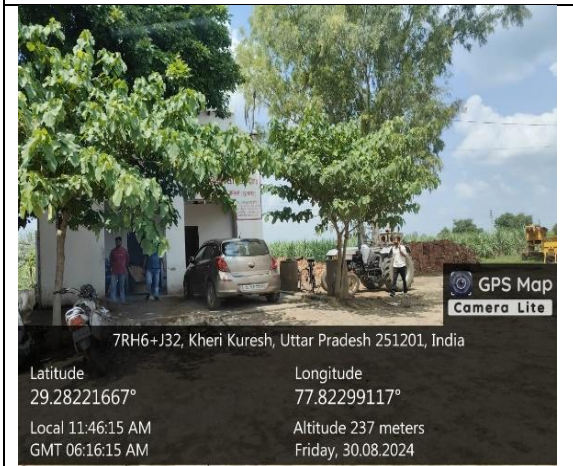
**Pic 12. Bahsuma Khatauli Road (29.27971122, 77.80339953)**



**Pic 13. Khatauli Mirapur Road (29.27986037, 77.806016)**



**Pic 14. Khatauli Mirapur Road (29.280912, 77.81794704)**



**Pic 15. Kheri Kuresh (Khatauli-Miranpur Road) (29.28221667, 77.82299117)**



**Pic 16. Khatauli Mirapur Road (29.28192274, 77.82238463)**

- iii. Visit to Site where burning accident took place (location between the village Ladpur and village Umarpur-Lisora)



**Pic 17. Location between the village Ladpur and village Umarpur-Lisora Lat-29.29039324, long-77.76431903**



**Pic 18. Jansath Road**



**Pic 19. Jansath Road**

- iv. Interaction with the complainant, affected persons and villagers



**Pic 20. Joint Committee interaction with Shri Jogindra Singh (Complainant)**



**Pic 21. Shri Jogindra Singh (Complainant) showing his burnt leg**



Item No.19

Court No. 1

**BEFORE THE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI**

Original Application No.326/2024

Jogindra Kumar

Applicant

Versus

State of UP &amp; Ors.

Respondent(s)

Date of hearing: 22.05.2024

**CORAM: HON'BLE MR. JUSTICE PRAKASH SHRIVASTAVA, CHAIRPERSON  
HON'BLE MR. JUSTICE ARUN KUMAR TYAGI, JUDICIAL MEMBER  
HON'BLE DR. A. SENTHIL VEL, EXPERT MEMBER**

Applicant: Mr. Rahul Khurana, Mr. Hasil Jain, Mr. Shaim Hasan & Mr. Satish Kapoor, Advs. for Applicant

Respondent: Mr. Pradeep Misra & Mr. Daleep Dhyani, Advs. for UPPCB  
Mr. Sourav Roy, Ms. Ruchir Ranjan Rai, Mr. Vasudev Singh & Mr. Atharva Kotwal, Advs. for R - 4

**ORDER**

1. In this original application, allegation of the applicant is that respondent no.4- a sugar mill at Village Khatauli, District Muzaffar Nagar, Uttar Pradesh is generating fly ash which it is dumping illegally on both sides of the road in violation of the norms which is resulting in the burn injuries to the local residents.

2. Tribunal on 22.03.2024 had issued notice to the respondents and had directed the respondent no.2-UPPCB to file a comprehensive report.

3. Report dated 17.05.2024 has been filed by the UPPCB stating as under:-

“

- *It is observed that all the fly ash generated from the unit is either taken by the farmers as per agreement and used by them for land filling on their own lands, for use in brick kilns or on industrial premises.*

1

- *The Officials of UPPCB also inspected the area where fly ash was dumped and found that few persons were burnt after they came in contact of fly ash. During survey, it was observed that the fly ash was properly leveled and the layer of soil was disposed to cover the fly ash. Further, the representative of the unit informed that the fly ash which is generated is given to the farmers as per the agreement executed and no fly ash is dumped on the land in question. No agreement has been done by anyone for the area in question.*
- *The above area is in between the highway and the agriculture land (Buffer zone), hence this land is a property of the government. During inspection it is informed by the local villagers of the area, that some unknown persons used to dump fly ash on this area few years back, but at present no one is disposing fly ash on area in question. Further, it was observed that fly ash upto depth of 1.5 meters from the ground level has been dumped previously which is now covered with soil and grass as shown in the photographs below”*

4. Counsel for the applicant had also referred to the table on page no. 39 of the report containing the information provided by the affected persons about dumping of fly ash at the roadside by the sugar mill.

5. Submission of Learned Counsel for the applicant is that respondent no.4 is the only sugar mill in the vicinity.

6. Learned Counsel for the applicant has also drawn the attention of this Tribunal to the annexure A-2, page 44 which contains the details of the fly ash distribution for the season 2023-2024 and has submitted that such a thick layer with the depth of 02 meter is formed in different pieces of land which includes a private playground also.

7. Response of the UPPCB in this regard is silent, though, details have been enclosed as annexure- 2.

8. Learned Counsel for the applicant has also submitted that report of the UPPCB does not reflect the complete picture in respect of dumping of

fly ash by the roadside by the respondent no.4 and consequential injuries to the residents.

9. To ascertain the correct factual position, we form a Joint Committee comprising of the following:

- (i) Representative of the Member Secretary, CPCB;
- (ii) RO, MoEF&CC, Lucknow, UP;
- (iii) District Magistrate, Muzaffarnagar.

District Magistrate, Muzaffarnagar will act as nodal agency for compliance and coordination.

10. Joint Committee will visit the site, ascertain the truthfulness of the allegation, extent of dumping of fly ash at the public places and persons/ mill/industrial unit responsible for the same, **guidelines/protocol on disposal of ash applied to sugar units**, burn injuries, if any, received by the residents of the area from that dumped fly ash and submit the report before the Tribunal within eight weeks by e-mail at [judicial-ngt@gov.in](mailto:judicial-ngt@gov.in) preferably in the form of searchable PDF/ OCR Support PDF and not in the form of Image PDF.

11. It will be open to the respondent no.4 to file response within six weeks and to the applicant to file response to the report of the UPPCB within the same period.

12. List on 10.09.2024.

Prakash Shrivastava, CP

Arun Kumar Tyagi, JM

Dr. A. Senthil Vel, EM

May 22, 2024  
Original Application No.326/2024  
JG.



भारत सरकार

Government of India

जोगिन्द्र कुमार  
Jogindra Kumar

जन्म तिथि: [REDACTED]

पुरुष / Male

---

आधार - आम आदमी का अधिकार



भारतीय विशिष्ट पहचान प्राधिकरण

Unique Identification Authority of India

पता:

Address:

[Redacted address information]



1947  
1800 300 1947



help@uidai.gov.in

WWW

www.uidai.gov.in

मैं जीषिंद्र कुमार 22/04/2023 सड़क के  
 किनारे गाम लाडपुर राख में  
 झुलस गया और मैंने अपना इलाज  
 जोनसट और गंगदासपुर जल की  
 पट्टी करने की चट्टी पट्टी करने वाले  
 के महा पर कराई थी मैंने आसवास  
 मिलने पर नहीं कराई मिल के  
 - काम चारीयों ने मुझे मदत का  
 अभी भी मेरा इलाज चल रहा है।  
 मुनेश देवी जो मेरे ही गाँव की  
 रहने वाली है। वह श्री लाडपुर में  
 सड़क के किनारे पट्टी मिल की  
 राख में झुलस सतेनदर का लडका  
 जो गणेश पट्टर में रहता है वह  
 भी सड़क के किनारे पट्टी राख में  
 झुलस गया इनका भी इलाज चल  
 रहा है।

जीषिंद्र कुमार

3008-24

आधार काड नं०।

82 37 88 76 38 91



### Uttar Pradesh Pollution Control Board

Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

192844/UPPCB/MuzaffarNagar(UPPCBRO)/CTO/both/MUZAFFARNAGAR/2023

Date: 30/11/2023

To,

M/s

**TRIVENI ENGINEERING AND INDUSTRIES LIMITED SUGAR UNIT KHATAULI**

**Triveni Engineering And Industries Ltd Village Sheikhpura Sugar Unit Khatauli,MUZAFFAR NAGAR,251201**

**Application Id-  
22758848**

**Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981**

CCA is hereby granted to **TRIVENI ENGINEERING AND INDUSTRIES LIMITED SUGAR UNIT KHATAULI** located at **Triveni Engineering And Industries Ltd Village Sheikhpura Sugar Unit Khatauli,MUZAFFAR NAGAR,251201**. subject to the provisions of the **Water Act, Air Act** and the orders that may be made further and subject to following terms and conditions :-

1. This CCA **TRIVENI ENGINEERING AND INDUSTRIES LIMITED SUGAR UNIT KHATAULI** granted for the period from **30/11/2023 to 31/12/2024** and valid for manufacturing of following products.

S No	Product	Quantity	Unit
1	SUGAR FROM SUGAR CANE CRUSHING CAPACITY	16000	Metric Tonnes/Day

**2. Conditions under Water(Prevention and Control of Pollution) Act -1974 as amended :-**

(i) The daily quantity of effluent discharge (KLD) :-

Kind of Effluent	Quantity(KLD)	Treatment facility	Discharge point
<b>Domestic</b>	<b>600 KLD THROUGH STP</b>	<b>STP</b>	<b>IRRIGATION/GREEN BELT/REUSE IN PROCESS</b>
<b>Industrial</b>	<b>1935 KLD THROUGH ETP</b>	<b>ETP</b>	<b>IRRIGATION/GREEN BELT/REUSE IN PROCESS</b>

(ii) Trade Effluent Treatment and Disposal :-The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

**Industrial Effluent Quality Standard**

S.No.	Parameter	Standard
1	pH	AS PER E(P) RULES, 1986
2	BOD	AS PER E(P) RULES, 1986
3	COD	AS PER E(P) RULES, 1986
4	TOTAL SUSPENDED SOLIDS (TSS)	AS PER E(P) RULES, 1986
5	OIL AND GREASE	AS PER E(P) RULES, 1986

(iv) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality. In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(v) The treated sewage shall be reused in gardening as far as possible. The STP shall be maintained continuously so as to achieve the quality of the treated sewage to the following standards.

S No.	Parameters	Standards
1	pH	AS PER E(P) RULES, 1986
2	BOD (mg/L)	AS PER E(P) RULES, 1986
3	TSS (mg/L)	AS PER E(P) RULES, 1986
4	Fecal Coliform (MPN/100ml)	AS PER E(P) RULES, 1986

**3. Conditions under Air (Prevention and Control of Pollution) Act -1981 as amended :-**

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards.

**Air Pollution Source Details**

S No.	Air Pollution Source	Type of fuel	Stack no	Control Device	Height of Stack
1	1 X 65 TPH Boiler with Wet Scrubber, 1 X 40 TPH Boiler with Wet Scrubber	Bagasse-35 MT/Hr	01	Particulate Matter	40 METER COMBINED STACK HEIGHT FROM GROUND LEVEL

**Emmission Quality Standards**

S No.	Stack no	Parameters	Standards
1	01	Particulate Matter	AS PER CAQM DIRECTION

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

(ii) The unit will not use any type of restricted fuel.

iii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time
	75	70	65	55	55	45	50	40

#### 4. Essential documents to be submitted by the Industry/Unit as Applicable :-

(i) Environment Statement in Form-V of Environment (Protection) Rules, 1986.

(ii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.

5. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.

6. Unit has to comply with the following specific & general conditions. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will result in legal action under the aforesaid Acts and Rules.

7. In compliance to the G.O 1011/81-7-2021-09 (Writ)/2016 dated.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:-<http://www.upecp.in/TrainingSession.aspx> for ensuring timely compliance of this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-compliance of this direction, your consent will be revoked by the Board.

8. If the unit uses the ground water and requires the permission from SGWA/CGWA for water abstraction then the industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO will be revoked.

#### General Conditions:-

1. The applicant shall get analysed the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UPPCB.

2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.

3. Treated Industrial waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.

4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.

5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof

6. The industry shall provide uninterrupted entry to the STP/ETP inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control systems.

7. The industry shall provide Inspection Book at the time of inspection to the Board's officials.
8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point
12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.

**Specific Conditions:-**

- 1- This CTO is valid only for production capacity of SUGAR FROM SUGAR CANE CRUSHING CAPACITY-16000 TCD By Using SUGARCANE, LIME as raw material only at site Village Sheikhpura, District-MuzaffarNagar, U.P., Pin-251201.
- 2 - Earlier Board has issued a CTO vide Ref No. - 139165/UPPCB/MuzaffarNagar(UPPCBRO)/CTO/water/MUZAFFARNAGAR/2021, Dated : 17/12/2021 and Ref No. - 139117/UPPCB/MuzaffarNagar(UPPCBRO)/CTO/air/MUZAFFAR NAGAR/2021, Dated : 17/12/2021 is revoked.
- 3- The industry must comply the conditions of NOC issued to unit by the UPGWD for abstraction of ground water.
- 4- This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/process/fuel/ plant machinery failing which consent would be deemed void.
- 5- Unit shall operate and maintained have 1 X 65 TPH Boiler with Wet Scrubber, 1 X 40 TPH Boiler with Wet Scrubber and 40 meter stack height from ground level. Fuel for Boiler is Bagasse- 35 MT/Hr. Only approved fuel is permitted as per the CAQM direction.
- 6- The unit shall maintain strict supervision upon fluctuations in operating parameters with respect to each treatment unit of the Effluent treatment plant.
- 7- The E.T.P. unit operation line up Strengthening is to be maintained.
- 8- The Unit shall install Piezometer for measurement of ground water level and the data generated from Piezometer will be provided to the SPCB on monthly basis.
- 9- Flow meter to be installed in all water abstraction points and usage of fresh water to be minimized.
- 10- During no demand period for irrigation, the treated effluent to be stored in a seepage proof lined pond having 15 days holding capacity only.
- 11- The industry shall implement treated effluent flow distribution measurement for irrigation purposes completely in accordance with irrigation plan.
- 12- Unit shall submit effluent/emission monitoring report of the ETP and stack of air polluting sources and ambient air monitoring of the premises done by MoEF&CC and UPPCB approved laboratory within 01 Month and on Quarterly basis to the Board.
- 13- Unit must ensure strict time bound compliance of suggestion / recommendation of "Charter for Sugar Industries" formulated by CPCB.

14- Unit shall abide by directions given by Commission for Air Quality Management in National Capital Region and Adjoining Areas.

15- As per the directions given by Commission for Air Quality Management in National Capital Region and Adjoining Areas vide its letter no-A-110018/01/2021-CAQM, dated-04.02.2022, industry shall under all circumstances completely switch over to PNG or Bio Fuels latest by 30.09.2022. Industry should switch over to PNG Fuel as soon as PNG supply is available in the area. Unit must use Rice Husk/Biomass/Agriculture Refuse/Bio Fuel Pellets/Bio Briquettes as per direction given by CAQM.

16- Unit shall comply with direction issued under Graded Response Action Plan (GRAP) time to time by Hon'ble Supreme Court & Commission for Air Quality Management in NCR and Adjoining Areas (CAQM).

17- Operation and maintenance of APCS shall be done in such a way that the emission generated from stacks is always within prescribed norms of the Board.

18- Unit shall comply with the CAQM (Commission for Air Quality Management in NCR and Adjoining Areas) direction no. 53 and 62 and other direction issued time to time regarding use of cleaner fuel.

19- Unit shall comply with the CAQM (Commission for Air Quality Management in NCR and Adjoining Areas) direction no. 55, 62 & 68 regarding DG sets.

20- The unit shall be monitored all sources of emissions from Boiler/Thermopack etc. after fuel conversion from Regional Laboratories, UPPCB on payment basis within a month. To ensure emissions parameters as per CAQM order.

21- Industry shall abide by orders / directions issued by Hon'ble Supreme court Hon'ble High Court, Hon'ble National Green tribunal, Central Pollution Control Board and U.P Pollution Control Board for protection and safe guard of environment from time to time.

22- If UPPCB or CPCB issues closure order against the industry, this consent shall remain suspended for the period till closure order is revoked, after which the consent will be effective again for the remaining period.

23- The unit shall comply with the provisions of notification No. S.O. 3187(E) dated 07-10-2016 of Ministry of Water Resources, River Development and Ganga Conservation, GOI.

24- The discharge norms must confirm as per the notification no G.S.R. 35 (E) dated: 15.01.2016 of MoEF&CC.

25- Unit shall comply with the directions issued by Central Pollution Control Board , New Delhi vide letter-B-190198/WQM/II(RG)/CPCB/Sugar/12/2016-17/16662, dated 14/19.02.2019, and send the compliance report to Board on quarterly basis.

26- Unit shall identify recipient drains/ rivulets and their u/s & d/s location in consultation with UPPCB and shall carry out monthly monitoring of identified recipient drains at u/s & d/s location through lab recognized under Environment (Protection) Act, 1986 and shall submit the analysis report on monthly basis by 10th of every month to CPCB and UPPCB.

27- Unit shall maintain pipe line from outlet of ETP and to the point of irrigation land. No treated effluent shall be discharge outside the factory premises.

28- Unit shall provide Pakka channel/ pipe line for irrigation and shall maintain the records of ground water extracted and treated effluent used for irrigation on land.

29- Unit shall comply the provisions of Water (Prevention and Control of Pollution) Act 1974 as Amended, Air (Prevention and Control of Pollution) Act 1981 as Amended and Environment (Protection) Act 1986, and direction issued by Hon'ble National Green Tribunal, New Delhi in Order dated 13.07.2017 in OA no. 200/2014, M.C. Mehta v/s Union of India.

30- This Consent order shall automatically become invalid on issuance of Closure Order by C.P.C.B /UPPCB and further on Revoking of Closure order, the Consent order shall become valid.

31- The industry shall also explore treated effluent re-cycle mechanism in furtherance to the application of treated effluent on land as a significant alternative mode of re-cycle. This step shall in turn reduce hydraulic loading of effluent discharge as well as shall eliminate extraneous treated effluent discharge possibility

elsewhere.

32- The industry shall submit Environmental Statement in prescribed form V rule no.14 of E.P Rules 1986.

33- Industry shall install at sufficient height from the ground level Open to Network HD PTZ rotation Camera at the Inlet, Aeration tank, Secondary Clarifier and outlet of Effluent treatment plants for On Line Monitoring and its URL and password shall be provided to the UPPCB control room.

34- The industry shall obtain prior consents in the event of any addition of new emission generation sources such as- Boiler/ Furnace/ Heaters/ D.G. Sets or alteration of existing emission sources in accordance with section- 21/22 of air Act 1981 (as amended respectively).

35- The industry should follow the directions issued by the Ministry of Environment Forest and Climate Change, Delhi vide Notification no. GSR 35(E) dated 14/01/2016.

36- The industry should ensure the operation of the air pollution control system (APCS) in such a manner that the air emission conforms with the standards prescribed under the E.P Act 1986 as amended.

37- The industry shall submit Environmental Statement in prescribed format as per rule no.14 as per E.P Rules 1986.

38- The unit shall submit the point wise compliance report of the previous CTO issued by the Board and the audited balance sheet for the current year and the details of fees deposited during last three years within a month failing which consent would be deemed void.

39- The use of Pet coke and Furnace oil as a fuel in the factory is restricted in compliance of the Hon'ble Supreme court order.

40- In compliance with the Hon'ble Supreme Court order passed in W.P. (civil) No. 13029/1985 M.C. Mehta Vs. Union of India and ors. the use of Pet coke and furnace oil is prohibited.

41- Unit shall ensure the connectivity of Online Effluent Monitoring System and Online Emission Monitoring System at the stack of air polluting sources and ensure the connectivity with the servers of CPCB and UPPCB.

42- Unit shall use Bio-briquette as co-fuel with main fuel in the ratio of minimum 20 percent in boiler subject to its availability.

43- Fly ash shall be stored separately as per CPCB guidelines so that it should not adversely affect the air quality, becoming air borne by wind or water regime during rainy season by flowing along with storm water. Direct exposure of workers to fly ash & dust shall be avoided.

44- The industry shall establish Miyawaki forest inside the factory in sufficient area.

45- Minimum 33% of the land on which industry is established will be covered by the plantation of tall trees of suitable species as per the guidelines set up by the Board vide its Office Order no.H16405/220/2018/02 dt. 16/02/2018. The copy of this guideline is available at URL [http://www.uppcb.com/pdf/Green-Belt-Guidle\\_160218.pdf](http://www.uppcb.com/pdf/Green-Belt-Guidle_160218.pdf). Beside this, the unit will install 5 additional saplings within the campus with protection measures for ensuring their survival.

**Chief Environmental Officer (Circle 3)**

Copy to:

Regional Officer, U.P. Pollution Control Board, MuzaffarNagar to ensure the compliance of the conditions imposed in the certificate.

**Chief Environmental Officer (Circle 3)**



## मिशन LIFE - पर्यावरण के लिए जीवन शैली (Lifestyle For Environment) जनसहभागिता का सन्देश



- स्वच्छता – देशसेवा में अपने परिवेश की स्वच्छता हेतु अपना सक्रिय योगदान सुनिश्चित करें
- संकल्प लें -एकल उपयोग प्लास्टिक उत्पाद जैसे कप, तश्तरी, चम्मच, स्ट्रॉ, ईयरबड्स आदि का उपयोग न हो एवं पर्यावरण अनुकूल विकल्पों जैसे कागज/पत्तों से बने दोने या कटलरी को प्राथमिकता दी जाय |
- एकल उपयोग प्लास्टिक उत्पाद के प्रयोग को रोकने एवं प्लास्टिक बैग के बजाय कपड़े के थैले का उपयोग करने मात्र से 375 मिलियन टन ठोस (प्लास्टिक) कचरे का उत्सर्जन बचाया जा सकता है
- चक्रीय अर्थव्यवस्था (सर्कुलर इकोनॉमी) का समुचित कार्यान्वयन वर्ष 2030 तक लगभग 14 लाख करोड़ रुपये की अतिरिक्त बचत उत्पन्न कर सकता है | वेस्ट /अपशिष्ट फेकने के पूर्व सोचें, ये किसी का संसाधन तो नहीं ...?
- अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को कचरे में फेकने से रुकें | इसके उपयुक्त निस्तारण हेतु इसे प्राधिकृत ई – वेस्ट रीसाइकलर को दें | प्राधिकृत ई-रीसाइकलिंग इकाई में अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को देने मात्र से 0.75 मिलियन टन तक ई-कचरे का पुनर्चक्रण किया जा सकता है एवं ई-कचरे के विषम पर्यावरणीय दुष्प्रभाव से बचा जा सकता है
- बाहर जाते समय - सोचें कि क्या आपको वास्तव में परिवहन की आवश्यकता है - वह भी क्या व्यक्तिगत रूप से ? छोटी दूरी के लिए पैदल चलना पसंद करें, अथवा सम्भव हो तो कार पूल के रूप में संसाधन को साझा करें अथवा सार्वजनिक परिवहन पर विचार करें
- घरेलू स्तर पर कम से कम ठोस अपशिष्ट का उत्सर्जन करें और इनका प्रथाक्रीकरण करें
- उपयोगी शेष खाद्य सामग्री आपके स्वयं प्रयास अथवा निकटस्थ सक्रिय स्वयं सेवी संस्थाओं की सहायता से समाज के वंचित वर्ग तक पहुंचाई जा सकती है | वहीं अनुपयोगी भोजन /खाद्य सामग्री को कंपोस्ट (वर्मी कम्पोस्ट) करने से 15 अरब टन भोजन को नष्ट होने से बचाया जा सकता है
- ध्यान रखें - उपयुक्त नल और शावर के उपयोग से पानी की खपत को 30 - 40% तक कम किया जा सकता है। एवं उपयोग में न होने पर नलों को बंद रखने मात्र से 9 ट्रिलियन लीटर पानी बचाया जा सकता है
- ट्रेफिक लाइट/रेलवे क्रॉसिंग पर कार/स्कूटर के इंजन बंद करने मात्र से 22.5 बिलियन kWh तक ऊर्जा की बचत हो सकती है
- परम्परागत बल्ब के स्थान पर CFL का उपयोग बिजली की खपत में प्रभावी कमी लाते हैं | उपयोग में न होने पर बिजली उपकरणों को बंद करें | स्टार रेटेड विद्युत उपकरणों के उपयोग को प्राथमिकता दें

हमारे द्वारा अपनी जीवन शैली की प्राथमिकताओं का उचित और पर्यावरण अनुकूल पुनर्निर्धारण समाज और पर्यावरण के प्रति हमारा दायित्व है |

**UTTAR PRADESH POLLUTION CONTROL BOARD**

Building, No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.com, Website: www.uppcb.com

**CONSENT ORDER**

Ref No. -  
139875/UPPCB/MuzaffarNagar(UPPCBRO)/CTO/air/MUZAFFARN  
AGAR/2021

Dated : 17/12/2021

To ,

Shri TARUN SAWHNEY  
M/s TRIVENI ENGINEERING IND LTD  
Triveni Engineering And Industries Ltd Cogeneration Unit, Sheikhpura Khatauli, Distt. Muzaffar  
Nagar (U.P.),MUZAFFAR NAGAR,251201  
MUZAFFARNAGAR

Sub : Consent under section 21/22 of the Air (Prevention and control of Pollution) Act, 1981 (as amended)  
to M/s. TRIVENI ENGINEERING IND LTD

Reference Application No. 13834004

Dated : 17/12/2021

1. With reference to the application for consent for emission of air pollutants from the plant of M/s TRIVENI ENGINEERING IND LTD. under Air Act 1981. It is being authorised for said emissions, as per the standards, in environment, by the Board as per enclosed conditions .
2. This consent is valid for the period from 01/01/2022 to 31/12/2024 .
3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 21 (6) of the Air (Prevention and Control of Pollution) Act, 1981 as amended.  
This consent is being issued with the permission of competent authority .

**For and on behalf of U.P. Pollution Control Board**

NISHI KUMAR CHAUHAN Digitally signed by NISHI KUMAR CHAUHAN  
Date: 2021.12.17 16:47:24 +05'30'  
Chief Environmental Officer (Circle 3)

Enclosed : As above  
(condition of consent):

Copy to: Regional Officer, U.P. Pollution Control Board, MuzaffarNagar to ensure the compliance of the conditions imposed in the certificate.

NISHI KUMAR CHAUHAN Digitally signed by NISHI KUMAR CHAUHAN  
Date: 2021.12.17 16:47:33 +05'30'  
Chief Environmental Officer (Circle 3)

Dated : 17/12/2021

**CONDITIONS OF CONSENT**

1. This consent is valid only for the approved production capacity of Electricity Generation 45 MegaWatt..
2. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/ process /fuel/ plant machinery failing which consent would be deemed void.
- 3(a) The maximum rate of emission of flue gas should not be more than the emission norms for the stacks.
- 3(b) Air Pollution Source Details.

<b>Air Pollution Source Details</b>					
S.No	Air Pollution Source	Type of Fuel	Stack No.	Parameters	Height
1	120 TPH BOILER	BAGASSE	01	Particulate Matter	74 METER FROM GROUND LEVEL
2	120 TPH BOILER	BAGASSE	01	Particulate Matter	74 METER FROM GROUND LEVEL

- 3(c) The emissions by various stacks into the environment should be as per the norms of the Board .

<b>Emission Quality Details Detail</b>			
S.No	Stack No	Parameter	Standard
1	01	Particulate Matter	AS PER E(P) RULES, 1986
2	01	Particulate Matter	AS PER E(P) RULES, 1986

4. Quantity of other pollutants should also be as per the norms prescribed by the Board/MOEF & CC/or otherwise mandatory .
5. The equipment for air pollution control system and monitoring ,as proposed by the industry and approved by the Board should be installed in their premises itself .
6. The modification or installation in the existing pollution control equipments should be done only by prior approval of Board .
7. The operation of air pollution control system and maintenance be done in such a way that the quantity of pollutants should be in accordance with the standards prescribed by the Board/MoEF & CC/or otherwise mandatory .
8. Unit should do provisions for fugitive emissions chimney/stack as per the norms of the Board/MOEF & CC/or otherwise mandatory .
9. The unit should submit the stack emissions monitoring report within one month from issuance of consent order along with the point wise compliance report of the consent order . Further quarterly monitoring report should be submitted .

**The Unit will file the renewal application at least 2 months prior to the expiry of this Order.**

**Specific Conditions:**

1. This CTO is valid for production of Electricity Generation - 45 MegaWatt.
2. This CTO shall be subject to the order to be passed in OA No. 71/2021 Chandra Shekher Versus State of U.P. by Hon'ble NGT.
3. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/process/fuel/ plant machinery failing which consent would be deemed void.
4. The industry shall establish Miyawaki forest inside the factory in sufficient area the treated effluent from the ETP shall be used for forestation.
5. The industry should be operated in such a manner that it does not adversely affect the environment and the solid waste generated such as ash etc. is disposed in eco friendly manner.
6. The industry shall obtain prior consents in the event of any addition of new emission generation sources such as- Boiler/ Furnace/ Heaters/ D.G. Sets or alteration of existing emission sources in accordance with section- 21/22 of air Act 1981 (as amended respectively).
7. Any source of emission other than that mentioned in the Air consent seeking application will not be permitted by the Board.
8. The industry should follow the directions issued by the Ministry of Environment Forest and Climate Change, Delhi vide Notification no. GSR 35(E) dated 14/01/2016.
9. The industry should ensure the operation of the air pollution control system (APCS) in such a manner that the air emission conforms with the standards prescribed under the E.P Act 1986 as amended.
10. The industry shall submit Environmental Statement in prescribed format as per rule no.14 as per E.P Rules 1986.
11. The industry shall abide by orders / directions issued by Hon'ble Supreme court Hon'ble High Court, Hon'ble National Green tribunal, Central Pollution Control Board and U.P Pollution Control Board for protection and safe guard of environment from time to time.
12. The industry shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended and all other applicable rules notified under E.P. Act 1986.
13. The unit shall submit the point wise compliance report of the previous CTO issued by the Board and the audited balance sheet for the current year and the details of fees deposited during last three years within a month failing which consent would be deemed void.
14. The use of Pet coke and Furnace oil as a fuel in the factory is restricted in compliance of the Hon'ble Supreme court order.
15. The unit shall submit the audited balance sheet for the current year and the details of fees deposited during last three years within a month.
16. This Consent order shall automatically become invalid on issuance of Closure Order by C.P.C.B /UPPCB and further on revoking of Closure order, the Consent order shall become valid.
17. In compliance with the Hon'ble Supreme Court order passed in W.P. (civil) No. 13029/1985 M.C. Mehta Vs. Union of India and ors. the use of Pet coke and furnace oil is prohibited.
18. Unit shall maintained Online Emission Monitoring System and ensure the connectivity with the servers of CPCB and UPPCB.
19. Unit shall use Bio-briquette as co-fuel with main fuel in the ratio of minimum 20 percent in boiler subject to its availability.
20. Fly Ash content shall be used for low lying industry own land filling in a scientific manner.

21. The industry shall ensure the proper management in all 3 silo located near chimney to control pollution generated due to loading and unloading of bottom ash and fly ash in vehicles/containers.

22. The industry shall ensure continuous water sprinkling in ash yard. Water sprinkling should be done in required quantity only. Extra water sprinkling should not be done which may lead to water logging situation in adjoining agricultural fields. Sprinkling of water on ash must be done only after proper treatment of effusion up to limits prescribed by the board so that ground water quality is not adversely impacted.

23. Fly ash shall be stored separately as per CPCB guidelines so that it should not adversely affect the air quality, becoming air borne by wind or water regime during rainy season by flowing along with storm water. Direct exposure of workers to fly ash & dust shall be avoided.

24. Unit shall comply the provisions of Water (Prevention and Control of Pollution) Act 1974 as Amended, Air (Prevention and Control of Pollution) Act 1981 as Amended and Environment (Protection) Act 1986, and direction issued by Hon'ble National Green Tribunal, New Delhi in Order dated 13.07.2017 in OA no. 200/2014, M.C. Mehta v/s Union of India.

25. Unit shall submit emission monitoring report of the stack of air polluting sources and ambient air monitoring of the premises done by MoEF&CC and UPPCB approved laboratory in every 3 months.

26. Minimum 33% of the land on which industry is established will be covered by the plantation of tall trees of suitable species as per the guidelines set up by the Board vide its Office Order no.H16405/220/2018/02 dt. 16/02/2018. The copy of this guideline is available at URL [http://www.uppcb.com/pdf/Green-Belt-Guidle\\_160218.pdf](http://www.uppcb.com/pdf/Green-Belt-Guidle_160218.pdf).

**Issued with the permission of competent authority .**

**For and on behalf of U.P. Pollution Control Board .**  
**NISHI KUMAR CHAUHAN** Digitally signed by NISHI KUMAR CHAUHAN  
Date: 2021.12.17 16:47:45 +05'30'  
**Chief Environmental Officer (Circle 3)**

no.H16405/220/2018/02 dt. 16/02/2018. The copy of this guideline is available at URL  
[http://www.uppcb.com/pdf/Green-Belt-Guidle\\_160218.pdf](http://www.uppcb.com/pdf/Green-Belt-Guidle_160218.pdf)



**UTTAR PRADESH POLLUTION CONTROL BOARD**  
**Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010**

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.com, Website: www.uppcb.com

**CONSENT ORDER**

Ref No. -  
 139971/UPPCB/MuzaffarNagar(UPPCBRO)/CT  
 O/water/MUZAFFARNAGAR/2021

Dated : 17/12/2021

To ,

Shri TARUN SAWHNEY  
 M/s TRIVENI ENGINEERING IND LTD  
 Triveni Engineering And Industries Ltd Cogeneration Unit, Sheikhpura Khatauli, Distt. Muzaffar  
 Nagar (U.P.),MUZAFFAR NAGAR,251201  
 MUZAFFARNAGAR

**Sub :** Consent under Section 25/26 of The Water (Prevention and control of Pollution) Act, 1974  
 (as amended) for discharge of effluent to M/s. TRIVENI ENGINEERING IND LTD

Reference Application No :13844950

Dated :17/12/2021

1. For disposal of effluent into water body or drain or land under The Water (Prevention and control of Pollution) Act,1974 as amended (here in after referred as the act ) M/s. TRIVENI ENGINEERING IND LTD is hereby authorized by the board for discharge of their industrial effluent generated through ETP for irrigation/river through drain and disposal of domestic effluent through septic tant/soak pit subject to general and special conditions mentioned in the annexure ,in refrence to their foresaid application .
2. This consent is valid for the period from 01/01/2022 to 31/12/2024 .
3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 27(2) of the Water (Previntion and Controt of Pollution) Act, 1974 as amended .

This consent is being issued with the permission of competent authority .

**For and on behalf of U.P. Pollution Control Board**

NISHI KUMAR CHAUHAN Digitally signed by NISHI KUMAR CHAUHAN  
Date: 2021.12.17 16:46:07 +05'30'

**Chief Environmental Officer (Circle 3)**

**Enclosed : As above**

**(condition of consent):**

Copy to: Regional Officer, U.P. Pollution Control Board, MuzaffarNagar to ensure the compliance of the conditions imposed in the certificate.

NISHI KUMAR CHAUHAN Digitally signed by NISHI KUMAR CHAUHAN  
Date: 2021.12.17 16:46:16 +05'30'

**Chief Environmental Officer (Circle 3)**

## Annexure to Consent issued to M/s. TRIVENI ENGINEERING IND LTD vide

Consent Order No. 13844950/ Water

Dated : 17/12/2021

**CONDITIONS OF CONSENT**

- This consent is valid only for the approved production capacity of Electricity Generation 45 MegaWatt..
- The quantity of maximum daily effluent discharge should not be more than the following :

Effluent Discharge Details			
S.No	Kind of Effluent	Maximum daily discharge, KL/day	Treatment facility and discharge point
1	Domestic	12 KLD	Septic Tank

- Arrangement should be made for collection of water used in process and domestic effluent separately in closed water supply system. The treated domestic and industrial effluent if discharged outside the premises, if meets at the end of final discharge point, arrangement should be made for measurement of effluent and for collecting its sample. Except the effluent informed in the application for consent no other effluent should enter in the said arrangements for collection of effluent. It should also be ensured that domestic effluent should not be discharged in storm water drain .
- 4(a) The domestic effluent should be treated in treatment plant so that the should be in conformity with the following norms dated treated effluent .

Domestic Effluent		
S.No	Parameter	Standard
1	Total Suspended Solids	AS PER E(P) RULES, 1986
2	BOD	AS PER E(P) RULES, 1986
3	COD	AS PER E(P) RULES, 1986
4	Oil & Grease	AS PER E(P) RULES, 1986
5	Quantity of Discharge	12 KLD

- 4(b). The industrial effluent should be treated in treatment plant so that the treated effluent should be in conformity with the following norms. .

Industrial Effluent		
S.No	Parameter	Standard

- Effluent generated in all the processes, bleed water, cooling effluent and the effluent generated from washing of floor and equipments etc should be treated before its disposal with treated industrial effluent so that it should be according to the norms prescribed under The Environment (Protection) Act, 1986 or otherwise mandatory .
- The other pollutant for which norms have not been prescribed, the same should not be more than the norms prescribed for the water used in manufacturing process of the industry .
- The method for collecting industrial and domestic effluent and its analysis should be as per legal Indian standards and its subsequent amendments/standards prescribed under The Environment (Protection) Act, 1986.
- The treated domestic and industrial effluent be mixed (as per the provisions of Condition No. 2) and disposed of on one disposal point. This common effluent disposal point should have arrangement for flow meter/V Notch for measuring effluent and its log book be maintained .
- The Unit will file the renewal application at least 2 months prior to the expiry of this Order.

**Specific Conditions:**

- 1- This CTO is valid for production of Electricity Generation 45 MegaWatt.
- 2- The unit shall comply all the conditions mentioned in the SGWA Permission.
- 3- This CTO shall be subject to the order to be passed in OA No. 71/2021 Chandra Shekher Versus State of U.P. by Hon'ble NGT.
- 4- This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/process/fuel/ plant machinery failing which consent would be deemed void.
- 5- The unit shall maintain strict supervision upon fluctuations in operating parameters with respect to each treatment unit of the Effluent treatment plant.
- 6- The E.T.P. unit operation line up Strengthening is to be maintained. No effluent shall be discharged outside the premises.
- 7- The industry shall establish Miyawaki forest inside the factory in sufficient area the treated effluent from the ETP shall be used for forestation.
- 8- The Unit shall install Piezometer for measurement of ground water level and the data generated from Piezometer will be provided to the SPCB on monthly basis.
- 9- Flow meter to be installed in all water abstraction points and usage of fresh water to be minimized.
- 10- Polluted effluent generated from power plant unit must not be disposed outside industry premises without proper treatment.
- 11- The unit shall submit the audited balance sheet for the current year and the details of fees deposited during last three years within a month.
- 12- The industry shall implement treated effluent flow distribution measurement for irrigation purposes completely in accordance with irrigation plan.
- 13- Industry shall abide by orders / directions issued by Hon'ble Supreme court Hon'ble High Court, Hon'ble National Green tribunal, Central Pollution Control Board and U.P Pollution Control Board for protection and safe guard of environment from time to time.
- 14- Industry shall comply with various provisions of Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986.
- 15- Minimum 33% of the land on which industry is established will be covered by the plantation of tall trees of suitable species as per the guidelines set up by the Board vide its Office Order no.H16405/220/2018/02 dt. 16/02/2018. The copy of this guideline is available at URL [http://www.uppcb.com/pdf/Green-Belt-Guidle\\_160218.pdf](http://www.uppcb.com/pdf/Green-Belt-Guidle_160218.pdf).
- 16- The unit shall comply with the provisions of notification No. S.O. 3187(E) dated 07-10-2016 of Ministry of Water Resources, River Development and Ganga Conservation, GOI.
- 17- The discharge norms must confirm as per the notification no G.S.R. 35 (E) dated: 15.01.2016 of MoEF&CC.
- 18- Unit shall comply with the directions issued by Central Pollution Control Board, New Delhi vide letter-B-190198/WQM/II(RG)/CPCB/Sugar/12/2016-17/16662, dated 14/19.02.2019, and send the compliance report to Board on quarterly basis.
- 19- Unit shall identify recipient drains/ rivulets and their u/s & d/s location in consultation with UPPCB and shall carry out monthly monitoring of identified recipient drains at u/s & d/s location through lab recognized under Environment (Protection) Act, 1986 and shall submit the analysis report on monthly basis by 10th of every month to CPCB and UPPCB.
- 20- Unit shall maintain pipe line from outlet of ETP and to the point of irrigation land.

21- Unit shall ensure the connectivity of the installed online monitoring system to the servers of CPCB and UPPCB.

22- Unit shall provide Pakka channel/ pipe line for irrigation and shall maintain the records of ground water extracted and treated effluent used for irrigation on land.

23- Unit shall comply the provisions of Water (Prevention and Control of Pollution) Act 1974 as Amended, Air (Prevention and Control of Pollution) Act 1981 as Amended and Environment (Protection) Act 1986, and direction issued by Hon'ble National Green Tribunal, New Delhi in Order dated 13.07.2017 in OA no. 200/2014, M.C. Mehta v/s Union of India.

24- Unit shall submit treated effluent monitoring report of the ETP and ground water quality of premises as well as of the irrigated area done by MoEF & CC approved laboratory in every 3 months.

25- This Consent order shall automatically become invalid on issuance of Closure Order by C.P.C.B / UPPCB and further on Revoking of Closure order, the Consent order shall become valid.

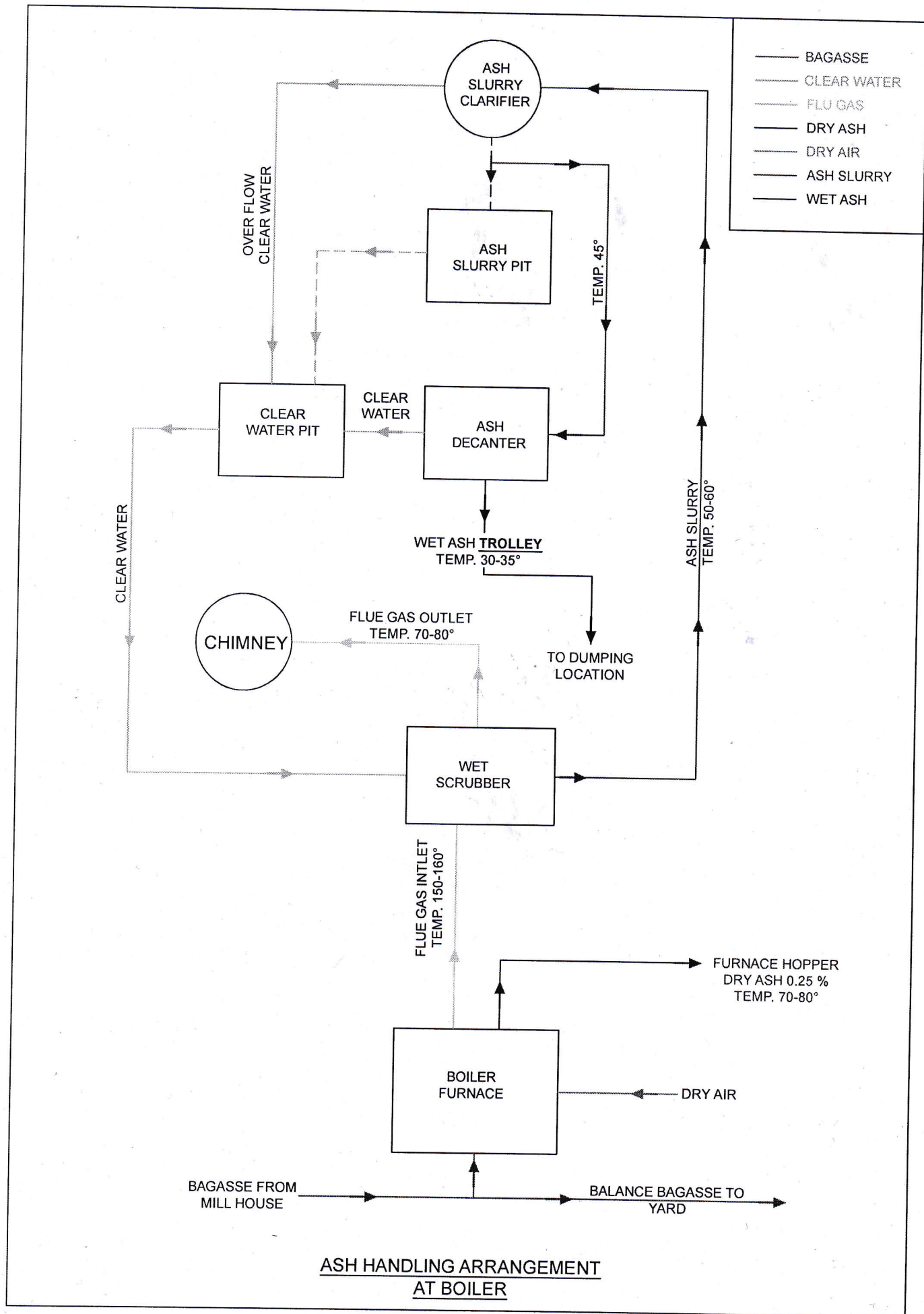
26- The industry shall also explore treated effluent re-cycle mechanism in furtherance to the application of treated effluent on land as a significant alternative mode of re-cycle. This step shall in turn reduce hydraulic loading of effluent discharge as well as shall eliminate extraneous treated effluent discharge possibility elsewhere.

27- The industry shall submit Environmental Statement in prescribed form V rule no.14 of E.P Rules 1986.

28- Industry shall install at sufficient height from the ground level Open to Network HD PTZ rotation Camera at the Inlet, Aeration tank, Secondary Clarifier and outlet of Effluent treatment plants for On Line Monitoring and its URL and password shall be provided to the UPPCB control room.

**Issued with the permission of competent authority .**

**For and on behalf of U.P. Pollution Control Board .**  
NISHI KUMAR CHAUHAN Digitally signed by NISHI KUMAR CHAUHAN  
Date: 2021.12.17 16:46:35 +05'30'  
**Chief Environmental Officer (Circle 3)**



हमारी गाम सभ्रा में लाड़पुर के सामने खतौली जानसठ मार्ग  
 को ऊँचा करने के लिए मिट्टी निकाली गयी थी जिसके  
 कारण सड़क के किनारे गड्ढे गड्ढे बन गये। उनकी  
 वजह से गड्ढे में मिट्टी आदि पलट जाती थी। निहारी  
 गाँव के शक किसान की बुग्गी पलटने से किसान  
 की मौत भी हो गयी थी।

हमारे द्वारा गड़ढा भराने के लिये अतिपात है मलवा, राव  
 शर्मा आदि मंगा कर गड्ढा भराने किया गया तथा मिट्टी  
 डालकर समतल करा दिया जिससे आविर्भाव का  
 कोई परेशानी न हो। वर्तमान में भी अतिपात का कोई  
 परेशानी नहीं है।

सुषमा  
 प्रधान  
 ग्राम पंचायत लाड़पुर  
 वि०ख० खतौली (मु० नगर)  
 30-8-24

विपिन कुमार

सुषमा प्रधान  
 ग्राम - लाड़पुर

Triveni Engineering &amp; Industries Ltd

Khatauli Unit

Ash Shifting By Tractor Trolley Detail Season 2023-24

As on 29.10.2023 to 31.10.2023

Date	Cogen		Sugar		Total	Total
	Tractor Trolley	Average / Approx WT (Ton)	Tractor Trolley	Average / Approx WT (Ton)	Tractor Trolley	Weight (Ton)
29.10.2023	22	1.5	10	1.5	32	48.00
30.10.2023	37	1.5	22	1.5	59	88.50
31.10.2023	36	1.5	22	1.5	58	87.00
<b>Total &gt;&gt;&gt;&gt;</b>	<b>95</b>	<b>4.5</b>	<b>54</b>	<b>4.5</b>	<b>149</b>	<b>223.5</b>

**Note >>>** Cogen Trolley Weight ( 1.00 to 1.5 Ton )  
 Sugar Trolley Weight ( 2.0 to 2.5 Ton )

Triveni Engineering &amp; Industries Ltd

Khatauli Unit

Ash Shifting By Tractor Trolley Detail Season 2023-24

As on 01.11.2023 to 30.11.2023

Date	Cogen		Sugar		Total	Total
	Tractor Trolley	Average / Approx WT (Ton)	Tractor Trolley	Average / Approx WT (Ton)	Tractor Trolley	Weight (Ton)
01.11.2023	32	1.2	22	1.25	54	65.90
02.11.2023	34	1.2	16	1.25	50	60.80
03.11.2023	36	1.2	18	1.25	54	65.70
04.11.2023	35	1.2	14	1.25	49	59.50
05.11.2023	34	1.2	12	1.25	46	55.80
06.11.2023	32	1.2	14	1.25	46	55.90
07.11.2023	29	1.4	13	1.25	42	56.85
08.11.2023	27	1.2	15	1.25	42	51.15
09.11.2023	30	1.2	15	1.25	45	54.75
10.11.2023	25	1.5	15	1.25	40	56.25
11.11.2023	36	1.2	15	1.25	51	61.95
12.11.2023	30	1.2	18	1.25	48	58.50
13.11.2023	38	1.2	14	1.25	52	63.10
14.11.2023	32	1.2	16	1.25	48	58.40
15.11.2023	28	1.2	16	1.25	44	53.60
16.11.2023	26	1.2	15	1.25	41	49.95
17.11.2023	31	1.2	20	1.25	51	62.20
18.11.2023	32	1.2	21	1.25	53	64.65



19.11.2023	33	1.2	18	1.25	51	62.10
20.11.2023	34	1.2	21	1.25	55	67.05
21.11.2023	35	1.2	19	1.25	54	65.75
22.11.2023	28	1.2	17	1.25	45	54.85
23.11.2023	27	1.2	23	1.25	50	61.15
24.11.2023	29	1.2	20	1.25	49	59.80
25.11.2023	29	1.2	18	1.25	47	57.30
26.11.2023	30	1.2	20	1.25	50	61.00
27.11.2023	26	1.2	22	1.25	48	58.70
28.11.2023	19	1.2	16	1.25	35	42.80
29.11.2023	31	1.2	19	1.25	50	60.95
30.11.2023	30	1.2	18	1.25	48	58.50
<b>Total &gt;&gt;&gt;&gt;</b>	<b>918</b>	<b>36.50</b>	<b>520</b>	<b>37.50</b>	<b>1438</b>	<b>1764.90</b>

**Note >>>** Cogen Trolley Weight ( 1.00 to 1.5 Ton )  
Sugar Trolley Weight ( 2.0 to 2.5 Ton )

Triveni Engineering & Industries Ltd

Khatauli Unit

Ash Shifting By Tractor Trolley Detail Season 2023-24

As on 01.12.2023 to 31.12.2023

Date	Cogen		Sugar		Total	Total
	Tractor Trolley	Average / Approx WT (Ton)	Tractor Trolley	Average / Approx WT (Ton)	Tractor Trolley	Weight (Ton)
01.12.2023	35	1.35	18	1.5	53	74.25
02.12.2023	31	1.35	22	1.5	53	74.85
03.12.2023	28	1.35	16	1.5	44	61.80
04.12.2023	29	1.35	18	1.5	47	66.15
05.12.2023	29	1.35	19	1.5	48	67.65
06.12.2023	34	1.35	18	1.5	52	72.90
07.12.2023	33	1.35	21	1.5	54	76.05
08.12.2023	31	1.35	21	1.5	52	73.35
09.12.2023	24	1.35	19	1.5	43	60.90
10.12.2023	29	1.35	22	1.5	51	72.15
11.12.2023	30	1.35	20	1.5	50	70.50
12.12.2023	27	1.35	21	1.5	48	67.95
13.12.2023	30	1.35	22	1.5	52	73.50
14.12.2023	25	1.35	22	1.5	47	66.75
15.12.2023	31	1.35	26	1.5	57	80.85
16.12.2023	28	1.35	21	1.5	49	69.30
17.12.2023	24	1.35	26	1.5	50	71.40
18.12.2023	22	1.35	15	1.5	37	52.20
19.12.2023	20	1.35	20	1.5	40	57.00



20.12.2023	31	1.35	21	1.5	52	73.35
21.12.2023	27	1.35	17	1.5	44	61.95
22.12.2023	26	1.35	21	1.5	47	66.60
23.12.2023	29	1.35	19	1.5	48	67.65
24.12.2023	29	1.35	18	1.5	47	66.15
25.12.2023	30	1.35	20	1.5	50	70.50
26.12.2023	24	1.35	17	1.5	41	57.90
27.12.2023	22	1.35	16	1.5	38	53.70
28.12.2023	26	1.35	18	1.5	44	62.10
29.12.2023	27	1.35	22	1.5	49	69.45
30.12.2023	28	1.35	21	1.5	49	69.30
31.12.2023	27	1.35	20	1.5	47	66.45
<b>Total&gt;&gt;&gt;&gt;</b>	<b>866</b>	<b>41.85</b>	<b>617</b>	<b>46.5</b>	<b>1483</b>	<b>2094.60</b>

**Note >>>** Cogen Trolley Weight ( 1.00 to 1.5 Ton )  
Sugar Trolley Weight ( 2.0 to 2.5 Ton )

Triveni Engineering & Industries Ltd  
Khatauli Unit

Ash Shifting By Tractor Trolley Detail Season 2023-24  
As on 01.01.2024 to 31.01.2024

Date	Cogen		Sugar		Total	Total
	Tractor Trolley	Average / Approx WT (Ton)	Tractor Trolley	Average / Approx WT (Ton)	Tractor Trolley	Weight (Ton)
01.01.2024	27	1.35	17	1.5	44	61.95
02.01.2024	32	1.35	18	1.5	50	70.20
03.01.2024	29	1.35	17	1.5	46	64.65
04.01.2024	28	1.35	18	1.5	46	64.80
05.01.2024	29	1.35	20	1.5	49	69.15
06.01.2024	29	1.35	21	1.5	50	70.65
07.01.2024	31	1.35	17	1.5	48	67.35
08.01.2024	29	1.35	17	1.5	46	64.65
09.01.2024	26	1.35	22	1.5	48	68.10
10.01.2024	22	1.35	28	1.5	50	71.70
11.01.2024	28	1.35	23	1.5	51	72.30
12.01.2024	29	1.35	20	1.5	49	69.15
13.01.2024	22	1.35	27	1.5	49	70.20
14.01.2024	28	1.35	20	1.5	48	67.80
15.01.2024	33	1.35	19	1.5	52	73.05
16.01.2024	34	1.35	19	1.5	53	74.40
17.01.2024	34	1.35	23	1.5	57	80.40
18.01.2024	29	1.35	18	1.5	47	66.15
19.01.2024	36	1.35	15	1.5	51	71.10



20.01.2024	22	1.35	19	1.5	41	58.20
21.01.2024	36	1.35	19	1.5	55	77.10
22.01.2024	25	1.35	16	1.5	41	57.75
23.01.2024	36	1.35	16	1.5	52	72.60
24.01.2024	32	1.35	15	1.5	47	65.70
25.01.2024	31	1.35	16	1.5	47	65.85
26.01.2024	26	1.35	15	1.5	41	57.60
27.01.2024	30	1.35	16	1.5	46	64.50
28.01.2024	28	1.35	16	1.5	44	61.80
29.01.2024	30	1.35	19	1.5	49	69.00
30.01.2024	27	1.35	16	1.5	43	60.45
31.01.2024	18	1.35	15	1.5	33	46.80
<b>Total&gt;&gt;&gt;&gt;</b>	<b>896</b>	<b>41.85</b>	<b>577</b>	<b>46.50</b>	<b>1473</b>	<b>2075.10</b>

**Note >>>** Cogen Trolley Weight ( 1.00 to 1.5 Ton )  
Sugar Trolley Weight ( 2.0 to 2.5 Ton )

Ash Shifting By Tractor Trolley Detail Season 2023-24  
As on 01.02.2024 to 29.02.2024

Date	Cogen		Sugar		Total	Total
	Tractor Trolley	Average / Approx WT (Ton)	Tractor Trolley	Average / Approx WT (Ton)	Tractor Trolley	Weight (Ton)
01.02.2024	24	1.35	13	1.5	37	51.90
02.02.2024	28	1.35	12	1.5	40	55.80
03.02.2024	29	1.35	15	1.5	44	61.65
04.02.2024	29	1.35	12	1.5	41	57.15
05.02.2024	29	1.35	12	1.5	41	57.15
06.02.2024	31	1.35	13	1.5	44	61.35
07.02.2024	31	1.35	12	1.5	43	59.85
08.02.2024	31	1.35	17	1.5	48	67.35
09.02.2024	32	1.35	17	1.5	49	68.70
10.02.2024	30	1.35	17	1.5	47	66.00
11.02.2024	27	1.35	17	1.5	44	61.95
12.02.2024	30	1.35	17	1.5	47	66.00
13.02.2024	27	1.35	17	1.5	44	61.95
14.02.2024	29	1.35	19	1.5	48	67.65
15.02.2024	25	1.35	17	1.5	42	59.25
16.02.2024	30	1.35	15	1.5	45	63.00
17.02.2024	24	1.35	20	1.5	44	62.40
18.02.2024	25	1.35	20	1.5	45	63.75
19.02.2024	20	1.35	16	1.5	36	51.00
20.02.2024	24	1.35	20	1.5	44	62.40
21.02.2024	28	1.35	18	1.5	46	64.80
22.02.2024	23	1.35	19	1.5	42	59.55



23.02.2024	28	1.35	19	1.5	47	66.30
24.02.2024	27	1.35	18	1.5	45	63.45
25.02.2024	26	1.35	19	1.5	45	63.60
26.02.2024	26	1.35	19	1.5	45	63.60
27.02.2024	29	1.35	15	1.5	44	61.65
28.02.2024	28	1.35	17	1.5	45	63.30
29.02.2024	28	1.35	20	1.5	48	67.80
<b>Total&gt;&gt;&gt;&gt;</b>	<b>798</b>	<b>39.15</b>	<b>482</b>	<b>43.5</b>	<b>1280</b>	<b>1800.30</b>

**Note >>>** Cogen Trolley Weight ( 1.00 to 1.5 Ton )  
Sugar Trolley Weight ( 2.0 to 2.5 Ton )

Ash Shifting By Tractor Trolley Detail Season 2023-24  
As on 01.03.2024 to 31.03.2024

Date	Cogen		Sugar		Total	Total
	Tractor Trolley	Average / Approx WT (Ton)	Tractor Trolley	Average / Approx WT (Ton)	Tractor Trolley	Weight (Ton)
01.03.2024	28	1.35	16	1.5	44	61.80
02.03.2024	27	1.35	14	1.5	41	57.45
03.03.2024	22	1.35	16	1.5	38	53.70
04.03.2024	26	1.35	12	1.5	38	53.10
05.03.2024	26	1.35	21	1.5	47	66.60
06.03.2024	26	1.35	19	1.5	45	63.60
07.03.2024	31	1.35	21	1.5	52	73.35
08.03.2024	23	1.35	20	1.5	43	61.05
09.03.2024	32	1.35	20	1.5	52	73.20
10.03.2024	25	1.35	15	1.5	40	56.25
11.03.2024	31	1.35	18	1.5	49	68.85
12.03.2024	27	1.35	17	1.5	44	61.95
13.03.2024	28	1.35	15	1.5	43	60.30
14.03.2024	25	1.35	13	1.5	38	53.25
15.03.2024	30	1.35	18	1.5	48	67.50
16.03.2024	27	1.35	14	1.5	41	57.45
17.03.2024	28	1.35	16	1.5	44	61.80
18.03.2024	22	1.35	19	1.5	41	58.20
19.03.2024	25	1.35	19	1.5	44	62.25
20.03.2024	30	1.35	19	1.5	49	69.00
21.03.2024	33	1.35	20	1.5	53	74.55
22.03.2024	27	1.35	17	1.5	44	61.95
23.03.2024	29	1.35	19	1.5	48	67.65
24.03.2024	29	1.35	18	1.5	47	66.15
25.03.2024	29	1.35	12	1.5	41	57.15
26.03.2024	26	1.35	16	1.5	42	59.10
27.03.2024	25	1.35	17	1.5	42	59.25
28.03.2024	27	1.35	18	1.5	45	63.45



29.03.2024	28	1.35	18	1.5	46	64.80
30.03.2024	27	1.35	17	1.5	44	61.95
31.03.2024	32	1.35	15	1.5	47	65.70
<b>Total&gt;&gt;&gt;&gt;</b>	<b>851</b>	<b>41.85</b>	<b>529</b>	<b>46.50</b>	<b>1380</b>	<b>1942.35</b>

**Note >>>** Cogen Trolley Weight ( 1.00 to 1.5 Ton )  
Sugar Trolley Weight ( 2.0 to 2.5 Ton )

Ash Shifting By Tractor Trolley Detail Season 2023-24  
As on 01.04.2024 to 30.04.2024

Date	Cogen		Sugar		Total	Total
	Tractor Trolley	Average / Approx WT (Ton)	Tractor Trolley	Average / Approx WT (Ton)	Tractor Trolley	Weight (Ton)
01.04.2024	27	1.5	19	2.00	46	78.50
02.04.2024	28	1.5	18	2.00	46	78.00
03.04.2024	26	1.5	18	2.00	44	75.00
04.04.2024	31	1.5	18	2.00	49	82.50
05.04.2024	23	1.5	18	2.00	41	70.50
06.04.2024	24	1.5	18	2.00	42	72.00
07.04.2024	26	1.5	18	2.00	44	75.00
08.04.2024	24	1.5	22	2.00	46	80.00
09.04.2024	27	1.5	23	2.00	50	86.50
10.04.2024	24	1.5	22	2.00	46	80.00
11.04.2024	27	1.5	16	2.00	43	72.50
12.04.2024	29	1.5	20	2.00	49	83.50
13.04.2024	26	1.5	20	2.00	46	79.00
14.04.2024	24	1.5	22	2.00	46	80.00
15.04.2024	28	1.5	23	2.00	51	88.00
16.04.2024	25	1.5	22	2.00	47	81.50
17.04.2024	28	1.5	17	2.00	45	76.00
18.04.2024	29	1.5	18	2.00	47	79.50
19.04.2024	30	1.5	16	2.00	46	77.00
20.04.2024	26	1.5	16	2.00	42	71.00
21.04.2024	27	1.5	16	2.00	43	72.50
22.04.2024	22	1.5	13	2.00	35	59.00
23.04.2024	31	1.5	17	2.00	48	80.50
24.04.2024	27	1.5	16	2.00	43	72.50
25.04.2024	25	1.5	16	2.00	41	69.50
26.04.2024	21	1.5	13	2.00	34	57.50
27.04.2024	27	1.5	13	2.00	40	66.50
28.04.2024	19	1.5	13	2.00	32	54.50
29.04.2024	21	1.5	13	2.00	34	57.50
30.04.2024	23	1.5	12	2.00	35	58.50
<b>Total&gt;&gt;&gt;&gt;</b>	<b>775</b>	<b>45</b>	<b>526</b>	<b>60</b>	<b>1301</b>	<b>2214.50</b>



**Note >>>** Cogen Trolley Weight ( 1.00 to 1.5 Ton )  
Sugar Trolley Weight ( 2.0 to 2.5 Ton )

Triveni Engineering & Industries Ltd

Khatauli Unit

Ash Shifting By Tractor Trolley Detail Season 2023-24

As on 01.05.2024 to 30.05.2024

Date	Cogen		Sugar		Total	Total
	Tractor Trolley	Average / Approx WT (Ton)	Tractor Trolley	Average / Approx WT (Ton)	Tractor Trolley	Weight (Ton)
01.05.2024	20	1.5	10	1.9	30	49
02.05.2024	21	1.5	7	1.9	28	44.8
03.05.2024	20	1.5	14	1.9	34	56.6
04.05.2024	19	1.5	13	1.9	32	53.2
05.05.2024	20	1.5	14	1.9	34	56.6
06.05.2024	20	1.5	12	1.9	32	52.8
07.05.2024	14	1.5	9	1.9	23	38.1
08.05.2024	13	1.5	5	1.9	18	29
09.05.2024	13	1.5	7	1.9	20	32.8
10.05.2024	14	1.5	3	1.9	17	26.7
11.05.2024	9	1.5	3	1.9	12	19.2
12.05.2024	10	1.5	5	1.9	15	24.5
13.05.2024	2	1.5	7	1.9	9	16.3
14.05.2024	0	0	8	1.9	8	15.2
15.05.2024						
16.05.2024						
17.05.2024						
18.05.2024						
19.05.2024						
20.05.2024						
21.05.2024						
22.05.2024						
23.05.2024						
24.05.2024						
25.05.2024						
26.05.2024						
27.05.2024						
28.05.2024						
29.05.2024						
30.05.2024						
<b>Total &gt;&gt;&gt;&gt;</b>	<b>195</b>	<b>19.50</b>	<b>117</b>	<b>26.60</b>	<b>312</b>	<b>514.80</b>

